into therm. Hon. Members are expected to write to him. He will enquire into them. He has got an excellent vigilance arrangement with the NTC. Secondly if my hon. friends had listened to the reply of the hon. Minister, they would not have raised these points. He has completely dealt with the Textile Policy on the NTC amalgamation scheme and he has stated that the scheme is still not implemented. It is under consideration. It is for my hon. friend, the smart, young, boy like Mr. Morarka to understand. He is failing to understand.

## श्री **कमल मोरारकाः** स्राप डिफेंडं क्यों कर

夜 ぎ? Why do you want to defend it?

SHRI A.G. KULKARNI: I will defend what is defendable; I do not defend what is undefendable.

SHRI KAMAL MORARKA: We wont one assurance from the Minister that no Government land will be sold.

SHRI GURUDAS DAS GUPTA: I raised a number of points. I gave a concrete case. I wanted to know why the Government entered into a foreign deal with a foreign country which would mean a loss of Rs. 9 crores to our country. This is not about a person or a Minister. Why should he not answer that?

SHRI H. HANUMANTHAPPA (Karnataka): We are discussing a Calling Attention. It is not a question-answer session. Even, for questions the Ministers seek advance notice so that the Ministers can come thoroughly prepared with the information. The purpose of a Calling Attention is to call the attention of the Minister to the various aspects of a problem or situation with all of which he might be ready or he might not be ready. During the discussion various points come up and the Minister will study them and look into them. It is not always possible for the Minister to react then and there on the floor of the House in, response to all the questions; he will have to get the points examined, inquired into. Therefore, we cannot convert this into a question-answer session. The Minister's answer may be satisfactory or may not be satisfactory. The idea is you draw the attention of the Minister through your points and questions to the lapses and lacunae and the Minister will study them and take necessary action. He cannot straightway react positively or negatively on the floor of the House. You have brought it to the notice of the Minister and he has taken cognizance of the points raised (*Interruptions*)

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Nothing will go on record.

SHRI H. HANUMANTHAPPA: The Chair has already called the next item.... (*Interruptions*) ...

(श्री सत्य प्रकाश मालम उपसभाध्यक्ष वीय) : जो विषय यहां न्दराय गया उसके संबंध में श्री रामनिवास मिर्घा जी ने उत्तर दिया है, और ब'तों के सिलसिले में उन्होंने कहा कि मेरे पास लिखकर अ येगा तो में सदस्यों को सचित कर दंगी. कालिंग ग्रटेशन मोगन अब खत्म हो चुका है । दुसरा जो विषय है वह भ्रष्टाचार निरोधक विधेयक का है । ग्रब हम उसको लेते हैं। श्री कैला भपति मिश्र ।

(At this stage some hon. Members left the Chamber.)

# PREVENTION O FCORRUPTION BILL 1987—Contd,

श्री कैलाश पति मिश्र (बिहार) : उपसभाध्यक्ष महोदय, भ्रष्टाचार निवारण संगोधन विधेयक अभी तक देश में छनेक बार या चुका है । 1947 में संगोधन विधेयक आया था, फिर 1964 में ब्राया, फिर 1987 में ब्राया और

## [ श्री कैलाश पति मिश्र ]

इस समय 1988 में हम इसे पारित करने जा रहे हैं। मैं सरकार से एक घटना का उल्लेख करके जानकारी प्राप्त करना चाहता हूं कि सि संशोधन विधेयक से आ्रष्टाचार कैंसे ब्लेगा ।

महोदय, देश के अंदर एक बड़ा प्रसिद्ध कारखाना है। एक तो बिहार में जमहोदपुर में टाटानगर में पडा हुआ है । इसी की कई कन्सन देश के अन्ध भागों में काम कर रही है। एक वर्ष के बाद दूसरे वर्ष में उस कम की सम्पद। इस गति से बढतो गा रही है कि एक तरफ देव का जायिक विकास पर-केपिटा इन्कम की कितनी बुद्धि हो रहा है इस हा हिसाब लगाये और टाटा यदि कम्पनी का हिसाब लगायें तो कहीं कोई संतुलन नहीं दिखाई देता है । जमशेवपुर में लोहा बनाने की फैक्टरी लगो हैं। लोहें के कच्चे सामान को को लुरोअ अनेक स्यानों पर लगी! ई है। बासवानों और गोंगमंडों थे दो लोहे की खदानें बड़ी प्रसिद्ध हैं। उन खादानों से इस काम के लायक कच्चा माल टाटा कारखाने में जाता है। जहां खायानें हैं वहां ५र फोरो मँगनांज ारखान लगा हुन्न है उसके संदर रंशोधन होकर तब वह कच्चा तस्त. कच्चा सामान टाटा फैक्टरी में छाता है जिसने इस्पात बनता है । लेकिन फेरो मैगनोज में एक विशेष प्रकार का कोयला लगता है जिससे वह सामान तैयार होता है उसके लिए जमझोदपुर में टाटा फैक्टरों के हमागत प्लांट लगा हुआ है । कोयले की खादान से पहले कोवला यहां निकलता है । उसको साफ किया जाता है। "५लं कोक और नोट कोक" के रूप में तैयार होता है नव बासबानी ग्रीर गोआमुंडी में फेरो मैंगनीज में काम करने के लिए भेजा जाता है। बीच में रेलवे का आदित्यपुर थाई बना हुआ हैं। टाटा कम्पनी उन रेलवें वॉलों से वैगन बुक कराती है अपने इस काम के लिए वासवानी ग्रौर गोग्रामुंडी से रेलवे वैभन्स जमशेदपुर कारखाने के संदर

ग्राते हैं ग्रीर जमशेदपुर करखाने से सामान ले करके बासबानी और गोमामुंडी में रेलव वैगन जाते हैं । ग्रादित्यपुर में जो रेलवे मार्ड बना हुआ है। उसका डिवीजनल सेन्टर चक्रधर पूर में बना हुआ है । नियम यह है कि कि रेलवे में जो सामान बुक होता है उसको एन्टरी होनी च।हिए और आर. आर. होनी चाहिए और दोनों हिसाब से भाड़ा मिलना चाहिये । पता नहीं यह कब से चल रहा है । रेलवे के डिब्बे दोनों तरफ से भरकर जाते हैं ग्रीर भर कर ग्राते हैं लेकिन लगातार रेलवे के डि.वे रिकाई में खाली दिखाये जा रहे हैंग इसमें रेलवे के अधिकारो श मिल हैं, फैक्टरो के अधिकारों श मिल हैं, विजिलेंस के अधिकारी भी हैं । कहीं इसके ऊपर चैक नहीं होता सामान होयां जा रहा है । उसका आधे से भा कम सामान रेलवे वैगन में बुकिंग होते हुए दिखायी जाती है। संयोग से 1974 में एक ईमानदार अफसर वहां पर आये। विजिलेंत अफतर थे उन्होंने उसकी छातबीन शुरु कर दी। छानवीन गरु करने के बाद पता चला कि भारी घोटाला है। जैसे ही जोव शुरु हुई तूरन्त ऊपर से पद धिक रियों से मिल बार उन अफडर का वहां से ट्रांसफर करा दिया गया । स्वराष्ट्र मंत्री जी केवल रेलवे का सवाल नहीं है देश के ग्रंदर क्या चल रहा है, कैसे चल रहा है ग्रौर सरकार किन-किन लोगों के हाथ में खेल रही है यह आपको पत्ता नहीं है। लेकिन केवल तीन स।ल की जांच हुई । 73-74-75 की जांच हुई तो पता लगा कि टाटा कम्पनी के टिस्को के मालिक ने 50 करोड़ों रुपये से अधिक का घाटा केवल रेलवे को दे दिया । यानी 50 करोड़ रुपयों से अधिक का घाटा । में केवल एक साल को रिपोर्ट आपको पढ़कर सुनाना चाहता g :---

Number of wagons received and booked.

टाटों से केवल 13 वैगन्स बुक किये जाते हैं और वासवाई में वगन्स

प्राप्त होवे हैं 27 । बुक किये जाते हैं 14 और प्राप्त होते हैं 24 । बुक किये जावे हैं 12 और प्राप्त होते हैं 23 1 30 प्राप्त होते हैं और बुक होते हैं निल । 31 प्राप्त होते हैं और बुक होते हैं निल । 12 बुक होते हैं ग्रीर प्राप्त होते हैं 23 । बुक होते हैं निल ग्रीर प्राप्त होते हैं 53 । प्राप्त होते हैं 66 ग्रीर बुक होते निल । प्राप्त होते हैं 120 और बुक होते हैं निल और इसी प्रकार से बुक होते हैं निल और प्राप्त होते 77 । यह सन् 1977 का जनवरी से लेकर नवम्बर तक का दिकाई है। जनर जाप इन तीन वर्षों की छानबीन करें तो आपको पता चलेगा कि 50 करोड़ का घाटा रेलवे को हुआ। हैं। यह रुपया रेलवे को प्राप्त होना चाहिये था, यह उसको प्राप्त नहीं हुआ है । मैं यह भी कहना जाहता हूं कि यह घाटा केवल रेलवे को हो नहीं हुआ है बलिक अन्य विभागों को भी हुआ है। अगर बुकिंग अभ्धा दिखायें या कम दिखायें तो उसके अनसार प्रोडक्सन भो जम दिखामा जाता है जीर जगर प्रोडकतन आधा दिखाया जाता है तो उभग परिणाम क्या होता है। उलका आने जन्दाका लगाइये। भारत सरकार को जितनी एक्सइज डयटी यिलनी चाहिए थी उतनी नहीं मिलती है, जितना इनकम टैक्त मिलना चाहिए, उतना नहीं मिलता है । सबसे बड़ी बात यह है कि टाटा कम्पनी के जन्दर जिनके भोयर्स होते हैं उनका जो लाभ लोगों को मिलता चाहिए वह नहीं मिलत है।

Prevention of

महोदय, इस मामले में केस चलाने के लिए अनुसंगा की गई थी और उतका पूरा -पूरा रिकार्ड भी हमारे पांस है । मैं मंत्री महोदय से कहना चाहूंगा कि अगर वे कुछ कदम उठाने के लिए तैयार हैं, सरकार टाटा के विरुद्ध कुछ साहसिक कदम उठाने के लिए तैयार है तो सटिफाइड रिकार्ड हमारे हाथ में है, आप उसकी छानवीन कराइये । इतना बडा स्केन्डल एक

प्राइवेट फर्म ने किया है। यह घोटाला करोडों ग्रौर ग्ररवों रुपयों तक पहुंच गया है। अरवों रुपये भारत सरकार के खजाने में नहीं आ रहे हैं, राज्य सरकार के खजाने में जो रुपया ग्राना चाहिए था वह नहीं आ रहा है। सरकार के पदाधिकारियों के द्वारा चाहे रेलवे के हों या बिहार सरकार के हों या केन्द्रीय सरकार के हों, लाख, दो लाख, पांच लाख ग्रौर दस लाख रुपये जगह पर पहुंचा दिये जाते हैं । इस प्रकार से सारा का सारा केन्द्रीय सरकार का ग्रौर राज्य सरकार का भट्टा बैठ गया है । इतना भयंकर घोटाला देश के अन्दर हो रहा है, लेकिन कोई कार्यवाही नहीं की गई है । मैंने प्रमाण के साथ केवल एक नमुना ग्रापके सामने रखा है । इस संबंध में कार्यवाही करने क आदेश होने के बाद भी और कोर्ट का आदेश होने के बाद भी टाटा के मालिकों और ग्रन्थ ग्रफसरों के खिलाफ कार्यवाही के नाम पर निलम्बन तक नहीं हम्रा है । ग्रन्य रेलवे के अफसरों के खिलाफ नौ-नौ मुकदमें चलाने की भ्रन्संशा हुई थी उनमें से रेलवे वोई ने एक पर भी मकदमा चलाने की इजाजत नहीं दी है। अगर ऐसा खेल खेलते रहने की इजाजत होती रही तो आप करप्शन प्रिवेंशन के एक नहीं ग्रनेक एमेंडमेंट लाते रहिए, इनसे कोई लाभ मिलने वाला नहीं है और सरकार की ऐसी ही मंशा रही तो कभी भी करप्शन इस देश से समाप्त नहीं हो सकता है । मैं मंत्री महोदय से यह कहना चाहता ह कि जब वे अपना उत्तर द तो यह कह कर इस मामले को न टाल दें कि यह रेलवे का मामला है। मैं समझता हं कि यह बात भारत सरकार का मामला है, भारत सरकार के फाइनेंस डिपार्टमेंट का मामला है, यह होम मिनिस्ट्री का मामला है, यह बिहार सरकार और राज्य सरकार का मामला है । इसमें अरबों रुपयों का घोटाला हम्रा है, दस्तावेज इसके प्रमाण हैं । मैं जानना चाहता ह कि इतने दस्तावेज होने के बाद सरकार इस संबंध में कौन-सा-कदम उठाने जा रही है ?

सरकार किस प्रकार से यह करने जा रही है ? ग्रगर करने का संकल्प नहीं हो, करने की मशा नहीं हो, करने मटठीभर का साहस नहीं हो ग्रोर उद्योगतियों के हाथ में सरकार खेलती रहे, भ्रष्ट उद्योगपतियों के हाथ Ĥ सरकार खेलती रहे और सरकार का पूरा तंत्र ग्रगर उनके अनुसार खेलता नहीं बल्कि सौ रहेतो एक बार करा लीजिये बार भी अमेंडमट पास उससे कुछ निकलने वॉला नहीं हे । पिछले तीन वर्षों में 50 करोड़ रुपयों का टाटा का घोटाले का मैंने जिक किया चौर जिस रास्ते से घोटाले चल रहे थे वह रास्ता झाज भी जारी है, रुका नहीं है। ग्रन-बुबड रेलवे बैंगन लगातार ग्रभी भी बडी संख्या में वहां पर काम कर रहे हैं। ग्राज भी ग्रगर वहां छापा मारा जाये, जांच की जाय तो ये सारे तथ्य. किसी को भी चौंकाने वाले तथ्य, ग्रापके सामने ग्राकर खड़े हो जायेंगे ।

उपसभाध्यक्ष (श्री सत्य प्रकाश माल-वीय): क्वंपया समाप्त करें ।

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श्वी कैलाश पति मिश्र : ग्रगर हिम्मत नहीं है तो ग्राप सर से पैर तक भ्रष्टा-चार में डूबे रहने के लिये तैयार हैं तो ऐसे ग्रमेंडमेंट्स से कुछ होने वाला नहीं है । धन्यवाद ।

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Vice-Chairman, Sir the dawn of independence and democracy threw such new challenges to the "Government which the alien rulers never addressed themselves to and the variety and magnitude of the task ahead obviously called for a vast administrative and implementation machinery. To begin with, the duties were discharged with a sense of, sincerity and commitment. But with the governmental activities progressively spreading and covering new fields, here has been a perceptible decline in he standards of integrity and efficiency of our public administration. To achieve he goal of democratic socialism, the

Government has been formulating wellconsidered schemes. But the results have' not been up to the expectations because there has been a leakage of funds somewhere in the process of implementation. Today -funds meant for important developmental activities and projects are misappropriated and the public property pilfered without any compunction. It is a sad reflection on our system that-corruption has permeated to all levels of public administration. Fixed rates of bribery have come o be known and accepted for job recruitment, for grant of routine licences, for sanction of building plans, for sanction of water, electricity and sewer connections for grant of Scheduled Castes and Scheduled Tribes or Backward Class certificates, for supply of certified copies of public documents, for allotment of dwelling units under the Housing Schemes, for obtaining loans under the self-employment schemes, (for registration of property and even for railway reservation and hooking. Such a list is, in fact, endless. Individuals and businessmen also, while dealing with a Government department or a public enterprise, work out their cost and profits only after taking into account what is euphemistically called a fee payable for the work done or the service provided. Sir, the all-pervading corruption that has permeated into the vitals of our systems can legitimately be described as something universally condemned, helplessly lived with and willingly given or ruthlessly extracted.

To root out corruption, the Rajiv Gandhi Government has launched a relentless war. The latest step in this direction is the introduction of this Prevention of Corruption Bill, 1987, a consolidated Bill seeking to replace the existing law on the subject which was spread over a number of enactments and proved to be inadequate in fighting the menace effectively.

A distinctive feature of this Bill, Sir. is the widening of the definition of the , term 'public servant', and in my opinion this should also help cleanse the public Hfe and eliminate any chance of corrupt official seeking and enjoying political

patronage. Co-operative societies play a very significant role, particularly in rural life. But rampant corruption in their functioning has emaciated the co-operative movement. Today, the academic li'fe of our Universities and colleges is also vitiated. Some unscrupulous elements for personal gains do not hesitate to inflict a crippling blow to the seats of learning. Cases are not wanting where examination papers are leaked, where unfair means are resorted to en masse and awards aie altered for consideration. It is gratifying that the Government has taken a serious view of this malady and extended the provisions of the proposed new legislation to the cooperative societies ,as well as to all those persons who serve in the Universities and are associated with the holding of examinations. (Time bell rings) Sir...

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): There are 11 speakers from your Party and the time allotted is only 51 minutes. Hardly it comes to five minutes and you have already taken ...

SHRT PAWAN KUMAR BANSAL: Then, I don't think I will be able to speak...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Let him continue. Sir.

SHRI PAWAN KUMAR BANSAL: Sir. seeing trie gravity of the prevailing situation, the Government has risen to the occasion to eliminate corruption with a 'heavy hand. Laying down of minimum sentence of imprisonment for any proven offence of corruption should serve as a deterrent to any delinquent public servant who indulges in corrupt practices. And the Government has also rightly taken into account the prevailing situation where some people habitually resort to corrupt pretices. Enumerating various cases of such criminal minsconduct in

Clause 13 of the Bill, an enhanced minimum sentence of imprisonment for one year and extendable to seven years has been appropriately provided for such offenders.

Sir, for expeditious disposal of cases, steps are postulated to hold trial of an offence on day-to-day 'basis and the formalities of committal proceedings are sought to be done away with. Power is also conferred to try certain cases summarily. Barring of writ petitions or grant of stay against interlocutory orders will also check the guilty from unduly prolonging the proceedings and from evading action. We have seen that the guilty often thwart the process of law by resorting to hyper-technicalities. Such tendencies are now sought to be checked by the provisions of the new Bill. This will is-spire a sense of confidence in the public mind that Government means business, and means to fight corruption head on with firm determination. Such determination of the Government is also manifest Ifrom a provision of the Bill which postulates that for trial of offences under the new enactment special judges would be appointed. I do hope that the special judges to be appointed for this purpose would not be from amongst the sessions judges who are already, overloaded with the existing work.

Sir, another salient feature of the new Bill is that a person who is expecting to be a public servant and commits an act forbidden by this law would also attract its penal consequences. However, in my opinion. Explanation (a) added to clause 7 can cause some difficulty .in a given case. For instance, a person may just happen to appear in an examination or an interview for a service, and thereafter obtain a gratification by making someone belive that he is about to be in office. If apprehended and convicted he could well argfce that the provisions of thk clause are not attracted in his case because he did not expect to be in service. Sir, in view of this T feel that the touchstone for the applicability of the pro- visions of the new Bill should be the action of 'holding out' by the accused I person <sup>an</sup>d not his 'personal' belief. In

#### [Shri Pawan Kumar Bansal]

view of this 1 feel that this Explanation (a) needs to be omitted from the provisions of the Bill.

Also, Sir, the word "erroneously" occurring in Explanation (e) to this clause, I feel, should be deleted because this can also sometimes lead to a difficulty in the interpretation of the clause.

Sir, the resolute will of the Government to root out corruption is again clear from clauses 8 and 9 of the Bill which spread the net to cover those individuals also who take gratification as a consideration for inducing by corrupt or illegal means or by personal influence any public servant for the commission or omission of certain acts. This is a welcome povision. But I think the marginal note to clause 8 remains erroneous even after the amendment made thereto, because the words "by corrupt or illegal means" refer to an individual s act of influencing a public servant and not the act of taking gratification personally.

Sir, clause 23 of the Bill rightly says that in the case of misappropriation of any property entrusted to a public servant each particular item or the exact date of entrustment need not be described in the charge. This will definitely help curb corruption on the part of those public servants who often misappropriate the public property entrusted to them. But here I feel that the proviso to this clause which says that the time included between the first and the last of such dates shall not exceed one year, would in some canes nullify the effect of the main provision. For instance, the entrustment of some property to a public servant may remain for three years and it may be only at the end of that period that the fact of his misappropriating the property comes to notice. In such a situation the accused should not be able to avail of this embargo on legal action and avoid penal consequences.

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It is common knowledge that the poor victims of avarice of the unscrupulous and corrupt officials,  $o_r$  even their sub-

ordinates, rarely have the courage to report an offence to the vigilance authorities (for fear of reprisals from the accused who are often influential persons. So, to make the law work, it is imperative that we devise a procedure. other than the hackneved one, of using a decov witness to lay a trap and apprehend the accused red-handed accepting the phenolphthalein-treated currency notes. This may not be dispensable outrightly. I agree, but it calls definitely for some innovative improvement. In any case, to inspire confidence and to check corruption in future, file Government would do well to inquire into the assets of those senior officers who have in the past held important but corruption-prone positions. Action against those at the top will have salutary effect right up to the bottom. However, I must hasten to add here that those with known good reputation must not be harassed under any circumstance whatever and we must convey the message that it pays to be honest.

We have often seen that anti-corruption laws do not necessarily wipe out the evil. On the contrary. the incidence and quantum of corruption or the rate o(f bribe is directly proportional to the risk involved. So, while I welcome the present Bill which demonstrates, as I said, the Goveninment's keenness to intensifv its fight against corruption by treating it as a social crime. I do take this opportunity to express the hope that steps would be taken not only to punish the guilty but also to create an environment that discourages people from taking or giving bribes In this direction, rules of procedure will have to be simplified and delay in disposal af the files in various offices viewed seriously and action taken against those who delay the disposal of the files and adopt dilatory tactics. Also the points of contact between the officials and the public have to be minimised so that any possibility of malpractice creeping is ruled out completely. The in system of inviting sealed tenders also needs to be given up in favour of open bidding to eliminate manipulation by the conniving officials.

To conclude, i would say that besides the enactment of stringent laws, a continuous study has to go on into the causes, the points and forms of corruption, and means have to be devised to fight and overcome those with a strong will. Only then the crusade against the social evil will acquire any meaning and achieve success. Otherwise, the laws would remain sterile on the Statute book and invite only contempt from the corrupt.

With these words, I support the Bill.

अगे ईशदत्त यादव (उत्तर प्रदेश): माननीय उप-सभाध्यक्ष जी, इस महत्वपूर्ण बिल पर चर्चा में भाग लेने का आपने जो ग्रवसर दिय। उसके लिए मैं हृदय से आभार प्रकट करता हं । मान्यवर, यह जो नया विघेयक इस माननीय सदन में लाया गया है मेरी इससे कोई असहमति नहीं है, लेकिन निराणा है क्योंकि संथानम कमेटी की रिपोर्ट के आधार पर 1947 में "प्रिवेंशन आफ करप्जन एक्ट" बनाया गया ग्रीर फिर 1952 में "क्रिमिनल (अमेंडमेंट) एक्ट" पास किया गया और धारा 161 से 165-ए, भारतीय दण्ड विधान में यह प्रावधान किया गया । इस तरह के ग्रपराध पर कंट्रोल करने के लिए या ऐसे ग्रपराधों के लिए दण्ड की ब्यवस्था की गई । ग्रब 11-5-1987 को माननीय चिदम्बरम् साहब ने यह बिलं पेश किया । मान्यवर, निराज्ञा इसलिए हो रही है, यद्यपि मेरी असहमति नहीं है, परन्तु निराशा इसलिए हो रही है क्योंकि यह फ्रष्टाचार इस सरकार का ग्रीर इस सरकार के कर्मचारियों का एक महत्वपुर्ण अंग हो गया है । इतने कानन बने इस देश में ग्रीर कानन हैं भी, लेकिन यह कानून इतने कमजोर हो गए कि किसी भ्रष्टाचारी को पकड़ने में या किसी भ्रष्टाचार करने वाले को दण्डित करने में वैसे कम नहीं लेकिन इन काननों को जो अमल में मशीनरी लाती है, ो हमारी मौजदा सरकार है, यह कमजोर है। इसी परिणाम में मान्यवर, इस देश में भ्रष्टाचार बढता चला जा रहा है। भ्रष्टाचार का संबंध इस सरकार से और इस सरकार के कर्मचारियों से चोली-दामन की तरह हो गया है । मुझे तो लगता है कि सरकार को इससे मोह हो गया है क्योंकि इस देश में जो कानून अब तकु बने या मौजूद हैं, ग्रगर इन पर, सरकार कड़ाई से ग्रमल करती , ग्रगर कड़ाई से पालन करती तो भ्रष्टाचार, मै समझता हूं, समाप्त तो नहीं हो जाता, लेकिन कम जरूर हो जाता ।

मान्यवर, सरकार जा रवैया क्या है । इनको पर्याप्त बहमत मिला, प्रचंड बहमत मिला सत्ता पक्ष में के लोगों को, लेकिन मैं कहगा, यह सरकार अस्थिर सरकार है । इस सरकार में मुख्यमती तो प्रतिदिन कपडे की तरहबदले जा रहे हैं, जैसे स्वत कोई कपड़ा पहना ग्रौर शाम को दूसरा पहनं लीजिए और भ्रष्टाचार का एक मध्य कारण यह भी हो रहा है। ग्रभी मान्यवर, इसी मानतीय सदन के माननीय सदस्य थे, ग्रव भी संभवतः हैं, श्री नारायण दत्त तिवारं जी, वे लदन गए । अभी लंदन में उनका बिस्तरा खला भी नहीं था कि यहां से आईर गए--वापस आइए। में समझता हं, वे अभी लंदन और दिल्ली के बीच में ही या कि आधी रात की बेला में लखनऊ में उनको मुख्यमंत्री चन लिया गया । मान्यवर, महाराष्ट्र क भी किस्सा इसी तरह का हुआ । मैं समझता हं कि यह इस देश में पहली घटना हई होगी कि रात को 12 बजे विधायक-मंडल की बैठक हो रही है नेता चनने के लिए और दूसरे दिन भोर में लखनऊ और महाराष्ट्र में जपथ ग्रहण कराई जाती है चीफ मिनिस्टर को । इसी तरह यहां भी ताश के पत्ते की तरह संतिमंडल में हेरफेर कर दिया गया कि योजना भवन से शास्त्री-भवन में वैठाया गया ।

ग्रंव मान्यवर, इसका परिणाम क्या होता है, इसके लिए थे ग्रापको उत्तर-प्रदेश का उदाहरण दे रहा हूँ, हमारे माननीय वीर बहादुर सिंह जी वहां मुख्यमंत्री थे । सारी की सारी पोस्टों पर उन्होंने ग्रादमी बैठाए, ग्रंब बह

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## श्री ईश त यादव]

एडमिनिस्टेटिव पाइंट ग्राफ व्य से बैठाए या जैसे भी बैठाए... (व्यवधान)...

Prevention of

श्री सुरेश पचौरी: (मध्य प्रदेश) : मुख्यमंत्री के ग्रधिकार के बतौर बैठाए ।

श्री ईशदत्त यादव : ग्रव माननीय नारायण दत्त तिवारी जी वहां गए, रोज सुबह उठिए, ग्रखबार में लंबी लिस्ट देखिए ग्राई.ए.एस. ग्राफीसमें की, आई.पी.एस. आफीसर्स की । तो यह आज का चरित्र है, मान्यवर, और यह जो सरकार है, यह ग्रस्थिर हो गई है। इसका कारण यह है कि जब रोज ताग के पत्ते की तरह ग्रौर कपड़े की तरह लोग बदले जाएंगे और वह मनमाने ढंग से काम करेगा । ग्रमी कल इसी बिल पर सत्ता पक्ष के श्री पशुपति नाथ जी बोल रहे थे। मुझे उनकी बात पसन्द ग्राई । उन्होंने लेखापाल से लेकर बडे-बडे अधिकारियों तक का वर्णन किया कि सब का एक दूसरे से लिंक बंधा है। स्वर्गीय चौधरी चरण सिंह जी जो हमारे नेता थे वे बराबर कहते थे कि भ्रष्टाचार नीचे से ऊपर को नहीं जाता, वह टाप टु बाटम आता है । अगर हमारे मती ग्रीर बडे 'ग्रधिकारी ईमानदार हों तो कमणः उनके नीचे के कर्मचारी ग्रीर ग्रधिकारी ईमानदार होते चले जाएंगे। ऐसा नहीं है कि अगर स्परि-टेंडेंट ग्राफ पुलिस या कलेक्टर ईमानदार है तो उसके नीचे काम करनेवाला एस.डी.ग्रो. या दरोगा घस लेगा । क्राज भ्रष्टाचार कहां नहीं है? क्राज कोई भी कागज घूस दिए बिना चलता नहीं है । चाहे ग्राप ब्लाक स्तर की बात ले लें, तहसील या जिला स्तर की बात ले लें घुस दिए बिना काम नहीं बनता है । अब तो लखनऊ, पटना और हर जगह के सचिवालय में भी यही स्थिति हो गयी है । इस तरह से यह सरकार भ्रष्टाचार को रोकने में एकदम असमर्थं हो गयी है । मान्यवर, जिलों में विजिलेंस इंस्पेक्टर्स रखे गए हैं । मान्यवर, मैं आपके माध्यम से माननीय

गुह राज्य मंत्री जी से जानना चाहंगा कि वह एक वर्ष के ग्रांकड़े बता दें कि जिलों में जो विजिलेंस इंस्पेक्टर्स पोस्ट किए गए हैं, उन्होंने कितने कर्मचारियों/ ग्रधिकारियों को घुस लेते हुए पकड़ा है । जिलों में विजिलेंस इंस्पेस्टक्स को आफिस दे दिए गए हैं और सुविधा दे दी गयी है। व्यवस्था की गयी है कि जिस ग्रादमी से कोई ग्रधिकारी/कर्मचारी घस मांग रहा है, वह उनको लिखित देता है । उसके बाद टाइम एपांट करते हैं कि फ्लां वक्त जाकर तुम पैसा देंदेना और हम गिरफ्तार कर लेंगे । लेकिन जब वह ग्रादमी एप्लीकेशन देकर टाइम एपांट करता है तो धूस लेने वाले मादमी को पहले सूचना हो जाती है । कौन सूचना देता है ? यह विजिलेंस इंस्पेक्टर ग्रौर उस विक्टिम के बीच म बात होती है। तब फिर यह कैसे दूर होगा ? मान्यवर, भ्रष्टाचार से संबधित जो जांच होती है यह जांच भी उन्हीं लोगों को मिलती है जिनका संरक्षण भ्रष्टाचार करने वालों को मिला हग्रा है। इस तरह से यह सरकार ग्रसमर्थ हो गयी है । मान्यवर, मैं (समय की घंटी) तो माननीय गृह राज्य मंत्री जी से केवल एक ही चीज कहगा कि वह केवल गाजियाबाद में जांच करा लें वहां कितने आई.ए.एस. रेंक के ग्राफिसर्स के मकान बने हुए हैं ? जब ये अधिकारी सेवा में आए ये तो उनकी ग्रायिक स्थिति क्या थी ग्रीर ग्राज क्या है। मान्यवर में उत्तर प्रदेश के ग्रधिकारियों के बारे में जानता हं । गाजियावाद और नोएडा में जमीन खरीदकर मकान बनाने की होड लगी है। लाखों रुपयों के मकान बनते जा रहे हैं। यह पैसा कहां से ग्रा रहा है ।

मान्यवर मैं चाहता था कि जो मंत्रीगग हैं, इन्हें भी इसकी परिधि से बाहर नहीं रखा जाना चाहिए क्योंकि यह बिल बड़ा संक्षिप्त है ग्रौर इसके तीन-चार उद्देश्य ही बताए गए हैं । मैं समझता हं कि इसमें जो पब्लिक सरवेंट की व्याख्या की गयी है धौर केन्द्र सरकार को भ्रष्टाचार के केसिज में स्पेशल कोर्ट बनाने के लिए यह प्रावधान करते की बात कही गई है ग्रौर इंडियन पोनल कोड के सैक्शन 161 से लेकर 165 तक का जो प्रोविजन है उसको भी इसले संबधित करने का प्रयास किया गया है । मैने शरू में कहा मान्यवर, और पुनरावृत्ति हो रही है कि सरकार में बैठे लोगों को भी मंत्री-इंडल के लोगों को भी इस कानन की परिधि से बाहर नहीं रखना चाहिए था। यह सब लोग अब झाते मान्यवर, तब कहीं ख्राब्टाचार पर नियंत्रण पाया जा सकता है वरना अख्टाचार तो इस देश का कैंसर हो गया है, भंधकर रोग हो गया है । ग्रभी मान्यवर, इसी सदन में 65 करोड़ रूपए के बोफोर्स पर दो वार वहस हुई और ज्योरसना लिमिटेड कम्पनी के साढे छ: करोड़ रूपए की एक दिन बहस हुई । मान्यवर, "जब इस देशा में इतने बडे-वडे घपले होंगे तो छोटे अधिकारी जो जिले में, राज्य प्रदेश में रहते हैं, तहसील झौर ब्लावः में रहते हैं, उनके हौसले तो बढ़ते चले जा रहे हैं । वह उदाहरण देते हैं मान्यवर कि जब इस देश में 65 करोड़ रुपए का घपला हो सकता है, साढे छः करोड़ रूपए का घपला हो सकता है तो हमारा तो मामला हजार, दो हजार का चल रहा है।

## उपसमाध्यक्ष (श्री सत्य प्रकाश माल-वीय): ग्राप कृपया समाप्त करें।

श्री ईश दत्त यादव: : मैं समाप्त कर रहा हूं । मान्यवर मैं समाप्त ही कर रहा हूं । इन्हीं शब्दों के साथ मान्यवर कि आपके माध्यम से अपने गृह राज्य मंती माननीथ चिदम्बरम् साहब से और सरकार से यह अपेक्षा करता हूं कि कानून तो आपके पास बहुत हैं और फिर यह कानून भी आप पास करा ले जारंगे, लेकिन अगर सचमुच प्राप चाहते हैं कि इस देश से अब्टाचार मिटे, खतम हो तो आपको इन कानूनों का, इन उपबंधों का कड़ाई से पालन करना होगा वरना इस देश से अप्टाचार समाप्त होने वाला नहीं है, आप लोग मले ही समाप्त हो आए ।

## उपसमाध्यक्ष (श्री सत्य प्रकाश माल-वोय) : श्री हरि सिंह जी ।

श्री हरि सिंह (उत्तर प्रदेश): उपसभाध्यक्ष जी ग्राज इस माननीय सदन में प्रिवेंभन आफ करप्शन बिल 187 पर चर्चा चल रही है और मुझे खुशी है कि हमारी सरकार अष्टाचार को मिटाने स्रीर उसका निवारण करने के लिए यह बिल इतने विस्तृत रूपये से लाई है। भ्रष्टाचार की जो शिक।यनें चली आ रही थीं और अष्टाचार जो सरकारी कर्मचारियों में शुरू हुछ। वह 1771 क्लाइव के बक्त से शरू हुआ। ग्रौर वह तब से बराबर चला ग्रा रहा है । हमारी कांग्रेस सरकार ने वक्त-वक्त पर भ्रष्टाचार को मिटाने के लिए कानून बनाए लेकिन कानून से बच निकलने वाले लोग अपनी तरकीब से ऐसी चीजें निकाल लेते ये कि बरे से बरा भ्रष्ट चार करने के बाद भी अच्छाचर से बच निकलते थे । कानून के हाथ वडे मजबत और लम्बे होते हैं लेकिन जो चतुर लोग होते हैं, बडे लोग होते हैं वे ग्रक्सर कानून की पकड़ से बच जाते हैं। तो मैं अपनी सरकार को वधाई देना चाहता हं कि इस बार जो वह बिल लाई है, भ्रष्टाचार निरोधक जो कानन बनेगा इसमें जो सारी कमियां और खामियां थीं उनको दूर कर दिया गया है ग्रौर मैं समझता हूं कि इसके लागू हो जाने के बाद भ्रष्टाचार को मिंटाने में बहत सफलता मिलेगी, उस पर करारी चोट पहेगी ग्रीर पब्लिक में जो स्नाम जनता है, हमारे देश के जो नागरिक हैं उनमें साहस जागेगा कि झब इस देश में भ्रष्ट चार मिटेगा। इस कानून के तहत स्पेशल जज मुकर्रर करने का प्रावधान रखा गया है । स्टेट सरकार को भी केन्द्र सरकार को भी भ्रष्टाचार के जो मामले हैं उनको सीमिल-रली तय करने का भी इसमें प्रावधान है और साथ ही साथ यह भी कहा गया है कि जो यकीन दिलाये, भरोसा दिलाये, जानकारी देगा उसको हम थोडी सी इस कानन के मातहत रियायत भी दे सकते हैं क्योंकि बडे चोर को पकड़ने के लिये कभी-कभी छोटे भ्रष्टाचारी को कुछ मुलामियत बरतनी पडती है इसलिये कि जो वडी मछली है

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या ठेकेवारों को पकड़ा गया है, गोदाम वालों को पकड़ा गया है, कस्टम वालों को पकड़ा गया है, इनकम टैका के कर्मचारियों के पास लाखों करोड़ों रूपये मिल हैं, उनको पकड़ा गया है। इस तरह से जाहिर है कि छापे एक के वाद एक पड़ते जा रहे हैं।

श्रीमन, एक बात और में कहना चाहता हं कि सरकार के जो बड़े बड़े अधिकारी हैं उनकी ज्ञाज नींव हराम हो गई है। इस कानून के बाने के बाद उनकी नींद ग्रीर हराम होगी । जो भी झाज अण्टाचार को बढावा दे रहे हैं वे इसकी काब में आयेंगे। लेकिन बार बार बोफोर्स का मायला उठाना जव कि इसका जवाब कितनी बार ग्रा चुका हे और बार बार एन छठ को कहकर उसको सच कराना बच्छा नहीं है। इस देश के प्रबद्ध लोग समझते हैं. जनता समझती है कि उसमें कुछ नहीं है । मुझे यकीन है कि हमारी सरकार भ्रष्टाचार को खत्म करेगी । सरकार ने इस बिल में समरी ट्रायल का प्रावधान किया है, जओं का प्रावधान किया है । इके साथ ही आप देखें कि भ्राष्ट कर्मचारियों के साथ सख्ती की जायेगी, उनकी संपत्ति भी ले ली जायेगी, सारी चीजों को नजर में रखकर यह कानून लाया गया है । इसकी जो मंशा है वह बड़ी साफ है । इससे देश के अन्दर एक नया दौर शुरू होगा और जो कदम कदम पर हमारी सोसाइटी में, हमारे समाज में भ्रष्टाचार हो गया है, उसको मिटायेगा । इसकी तरफ हमारी सरकार बराबर चल रही है । आप जानते हैं कि आज हमारे देश को इससे बहत पैसे का नुकसान होता है । मेरी समझ में यह बिल बहुत ग्रच्छा साबित होगा। इसके साथ ही मैं यह भी कहना चाहता हं कि कोई भी बिल कितना ही मजबत बना लिया जाय, लेकिन यदि जनता जब तक तय नहीं करेगी कि इसके लिये हमने रूपया नहीं देना है, बेइमानी से काम नहीं कराना है भले ही इसमें हमें तकलीफ हो, हम नाजाइज रुपया नहीं देंगे जब तक कोई भी कानन सफल नहीं हो सकता है । मुझे वड़ी खुशी है विस्तृत नयी चीजें लेकर झाये हैं मैं इसका

# [श्री हरि सिंह]

भ्रष्टाचार का जो बाध है उसको पंकडने के लिये उनको कुछ मदद करनी पड़ती है। सारे प्रावधान इसमें रखे गये हैं। जैसा कि मैंने कहा हमारी सरकार के नीयत, मन, पालिसी, प्रोग्राम यह सब बड़े साफ हैं इस बात के लिये कि हिन्दुस्तान में एक कानन से बनी निर्मल सरकार चते, अष्टाचार के सहारे कोई किसी को दबान सके। यह सारी चीजें इसमें रखी गई हैं और इसमें एक बात और अच्छी रखी गई हैं कि जो पूलिस आफिसर हैं अगर उनको पता लगेगा कि इसमें अष्टाचार है तो बह बैंकर्स की बुक को भी देख सकते हैं, उसको जाकर चैक कर सकते हैं। तो यह जो जिल है वह बहुत ही इस मामले में विस्तत झौर मजबत है कि अण्टाचार की पकड़ से वच तिकलना मुक्लिक होगा। तो मैं कह रहा था कि हमारी सरकार की बडी साफ नीयत और जार्यक्रम है कि देश के जन्दर स्वच्छ और निर्मल सरकार झाथे।

Prevention of

श्रीमन्, आप जातते हैं कि सरकारी कर्मवारियों की लाल फीताशाही के साथ ही इनकी फाइल बैलती है, आगे से पीछे और पीछे से आगे चलती है। इनका रुपया लेने का जो तरीका है उस सब को रोकने के लिये उस पर चोट करने के लिये इसमें प्रावधान किया गया है।

श्रीमन, आप जानते हैं कि हमारे यहां प्रजातंत है और प्रजातंत में पब्लिक के नुमाइंदे होते हैं जो आते चले जाते हैं, पब्लिक ईमानदारी के आधार पर फिर चनती है तो वे फिर बाते हैं, लेकिन हमारा जो ब्यरोकेटिक सेट अप है, जो हमारे कर्मचारीगण हैं वे परमानेंट होते हैं। अगर उनमें भ्रष्टाचार घुस जता है या नाजायज रुपया कमाने की कामना बलवती हो जाती है तो हमारा प्रजातन लड्खड़ा सकता है । इस बात को मद्देनजर रखते हुये यह जो कानून सदन में आया है यह हमारी व्यवस्था को मजबत करेगा। मुझे खुशी है कि हमारी सरकार ने भ्रष्टाचार के खिलाफ सख्त कदम उठावे हैं । अखवारों में, मैंगजीनों में कोई जगह ऐसी नहीं बची है जहां काला बाजारियों को या नाजाइज रुपया लेने वालों को सजा न दी हो। दिल्ली के बडे-बड़े ग्रफसर, ही ही ए के बड़े बड़े अफस:

#### PROF (MRS.) ASIMA CHATTERJEE.

(Nominated): Thank you Mr. Vice-Chairman, Sir, for giving me the opportunity to speak en the Prevention of Corruption Bill, 1987. The Prevention of Corruption Bill was enacted in Parliament in 1947 and the Bill which has now been placed before this august House is to be conside-for consolidating and amending the law relating to the Prevention of Corruption the Criminal Amendment Act 1952 and the Criminal Law Amendment Ordi- s 1944 and other matters connected therewith in one enactment. This is the special feature of the Bill. Considering the various important aspects of this Bill, I support it but I would like to make a few

of remuneration of donation for admission and even gift for fulfilling ill-motivation is to be guarded against as corruption increasing and demoralising our young generation and tarnishing the image of our country. Corruption is found to be prevalent in all spheres. It has percolated from higher officials to junior officials and practically in all administrative services, it i, prevalent. The poor people may be involved in corruption for their survival as we find, in case of Jean Valjin. We know the story of Jean Valgin, who for a loaf of bread which he had stolen for his nephew, for his family, was put inside the jail. So, the question of poor people does not arise in this case. Even those who are well off are practising corruption. The modern society, and affluent people are responsible for such demoralisation: However. the Government are making serious efforts to prevent corruption through Administrative, Vigilance Division, under the Ministry of Personnel, secondly, the Central Vigilance Commission which is rather an independent authority and the Central Bureau of Investigation. In this context I would like to point out that unless the Government officers are honest and sincere; the efforts of the Government would be futile. I, therefore, would like to know from the hon. Minister what machinery is being evolved to investigate whether the senior

officers in the top rank in the Government departments are free from corruption. The

Government have not yet been able to take action against capitation fee. Sir, a provision has been made in the Bill to appoint special judges. This is without derogation of the powers of the State Government to appoint special judges and special magistrates, who would be entrusted to examine the corruption cases and to take the necessary measures. I wonder, how far this procedure will be effective as this needs full cooperation and coordination of the States and the Centre. Moreover, in the selection of judges and magistrates, the Centre and the States must be extremely cautious so that the right persons are selected because many persons go scot-free on account of the liberal attitude of the judges as they take bribes and also on account of interpretation of the legal points by courts. In this connection, it needs men-ion must be very clear. \*and it must be without any ambiguity so that the situation as already mentioned above may not arise and confuse the judgment. , It is also desirable that the judges must dispose of the corruption cases within a reasonably short period, even considering the interim stay for those cases. There should be time limit for finalising

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the judgment. However, it has been a good gesture on the part of the Government to lay down the parameters for the court,;. It has been provided in the Bill that the courts shall not provide interim stay except in certain special cases but this is not going to take care of the power of the High Court under articles 226 and 227 and this will only affect the statutory powers of the High Court under Criminal Procedure Code. It is, therefore, desirable to amend the articles 226 and 227 so that the corrupt people may not escape on benefit of doubt. Sir, I think, clause 6 is to be made more clear. Why previous sanction  $i_s$  necessary for prosecution?

Is there any legal implication ? Questions are also being raised about the definition of public servants. I believe that anyone working for public utility has to be

### [Prof. (Mrs.) Asima Chatterjee]

i as a public servant. And this will cover all who are working in schools, colleges, universities and such institutions, professional college;, namely medical and engineering institutions. institutions of business management, hospitals and various other organizations rendering service to the public. What steps are to be taken to prevent corruption in these organizations? Bribes are taken even from patients fo their admission in hospitals. Even for housing accommodation people are paying 'salami' which is well known. Otherwise they won't get accommodations. Is it not bribe? Is it not a case of corruption? What provision has been made in this Bill regard, ing such corruption? Regarding the legislation which has been brought before the House today, I would like to emphasise that unless the root causes of this malady, namely, poverty, socio-economic constraints, craze for living a affluent life are wiped out, I think the legislation would be ineffective. However, in this context, the i-e-' port of the Santhanam Committee which came out in 1964 needs, examination and the Government are requested to act accordingly.

While concluding Sir, I would like to mention that the salient feature of the Bill is that it clarifies the definition of offences and penalties. the different clauses prescribe a minimum punishment of six months' imprisonment for various offences and one year's imprisonment in the case of criminal misconduct. I would suggest, in case; of criminal misconduct and habitual offences, more stringent punishment is necessary depending on the nature and degree of offences. And the measures taken in this connection should not touch the periphery of the problem but must go into the depth of it so as to create fear in the mind of the people who indulge in such offences. They must know that their life would be in danger if they are involved in corruption which is going to ruin the nation.

With theie words Sir, I conclude and I support the Bill. Thank you.

SHRI A. O. KULKARN1 (Maharashtra) : Mr. Vice-Chairman, I thought I would not be called today at all.

SHRI P. CHIDAMBARAM : 1 hope to finish this today,

SHRI A. G. KULKARNI : Mr. Vice-Chairman, Sir. I am grateful to you for calling me. My learned colleague, Mr. Bansal has given his views on legal character of the Bill. I am supporting the Bill. But I want to know from the hon. Minister the parameters in which this Bill has been brought and whether those parameters . will be sufficient to meet the condition of the corrupt practices today in the country. I agree with Madam Chatterjee who has just now spoken about corruption even in educational and medical institution,s. I know the example of Maharashtra. Educational institutions have become commercial organizations to earn money by the pro moters of the so-called educational institutions.

Mr. Vice-Chairman I do not want to take much time. I am sure Mr. Minister is aware of the various committees like the Santhanam Committee. Recently the National Institute of Public Administration has also dealt with the colossal problem of black money and parallel economy. What I wish to say is, the political system has produced an economy in which it is possible to make a big money. I would like to ask the Minister how, in the limited scope of this Bill, the demon of corruption is going to be crushed. I do not understand what to do in the present political system, in the present administrative system. We in the villages see right from the lowest level to the Collector's office right from morning till evening money is passed on, money has to be passed on. The history of Hindu society is such that they frowned on corruption and that is why the moral values of this continent are held very high. The moral values which have been maintained, which have been held by our people, should be maintained by us. The intellectuals, the middle-clasis are nursing very strong views and I think tint value-based politics as we call it has to be given a high priority. Yesterday and the

day before yesterday we discus.ed the value-

based politics and morality in the political system. But 1 fail to understand why no political party has upheld th; value-based politics. And that is why the sytem is collapsing. I do not want again to dwell on the very bitter experience that we witnessed two or three days back. But what I see is that the value-based politics system has degenerated because no politi-:al party is impressing upon its workers the importance of value-based politics. At the AICC Session held at Bombay the Prime Minister appealed to the workers and he expressed his determination to put down power brokers and influence pedlars. The Prime Minister's determination to put down these anti-social elements and improve the system is the right solution to these problems. I am aware that the Bill which Has been brought is aimed at improving the system. In this system. I am very sorry to say, the' nexsus between the politician, the industrialist and the bureaucrat has become so thick that it looks impossible to break thi;s system by such Bills. I do think that it requires a different approach to break this nexus between the politician, the industrialist and the bureaucrat A friend of mine just mentioned here that the Bill applies to the cooperative organisations also. Very recently I addressed a letter to the Prime Minister pointing out that he must now put his foot down on the cooperative Cooperative organisations organisations. were supposed to be service organisations. The late Pandit Nehru used to describe the cooperative organisation as a vehicle of social change. But the cooperative organisation has been controlled and cornered by anti-social elements. by various mafia groups and they are threatening the political system at the State level. T am sorry to say in Bihar very recently the Chief Minister of Bihar instituted a criminal case and now a move i;s on to remove the Bihar Chief Minister. This is the strength of the cooperators. In Maharashtra sugar factories are notorious for corruption. In Gujarat, T the system in still working very know, nicely. But the day is not far off when Gujarat also would fall a prey to the manipulations of the co-operative organizations. I would like to ask the Minister, the young Minister...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) ; The whole cooperative system is not corrupt. There may be. some people who are corrupt. So, we cannot say that all are corrupt.

THE VICE-CHAIRMAN (SHRI SAT-YA PRAKASH MALAV1YA): I never said that. I never said that all the co-operative organizations are corrupt. You have expressed your view. That is all right. But I never' said that all are corrupt.

SHRI YASHWANT SINHA (Bihar): In Bihar, it is a byword for corruption and he was talking about Bihar.

THE VICE-CHAIRMAN (SHRI SAT-YA PRAKASH MALAVIYA) Mr. KuV karni, you continue.

SHRI A. G. KULKARNI : Sir, my friend is so much worried. But I would like to tell the House that in Maharashtra, there are many societies, co-operative societies, which have been charged by the State Govenment with floating of trusts fraudulently. They have been charged not only with floating trusts fraudulently, but also with aniassing of money and. on the floor of the Assembly, it wag stated that a cooperative sugar factory had on hand Rs. 67 lakhs. Mr. Minister, would vou take courage to examine how these cooperative organizations, which are supposed to be service organizations, have become mafia organizations just like the gangs of smugglers and such other people?

Mr. Vice-Chairman, Sir, the politics of necessity involves the departure from principles and values and in this respect the cooperative organizations are more important. 1 quoted the Prime Minister's address at the Bombay AICC(I) session. What kind of a situation we are in today? Even the CBI, IB and other organizations which are expected to be the vigilance wings of the Government, which are expected to be the eyes of the Government are also lacking in some respects. I would like to tell one thing here. The grip of the industrialists on the bureaucracy has gone to such a length-I can quote very m instances-that there are some bureaucrats who have been brought to the Central

#### [Shri A. S. Kulkarni)

Ministries because some industrialists wanted to get help through them. I can quote examples. But I do not want to do so because it is not the practice to take the names of person;; here. But I can say that some Secretaries in the Government are in the grip, are in the clutches, of the industrialists and they are being patronised . by the politicians of various hues. But it is not a question of this party or that party. It is a general phenomenon. That is why I am against the system which is introducing this sort of corruption.

Sir, there are many instances which the Finance Minister himself quoted like Customs duty evasion, ante-dating of letters of credit, etc. The reports are already with the CBI. But the CBI, because of the influence of the industrialists, is not forwarding those reports to the Home Ministry for further action.

Sir, there are various cases which vi mentioned here and I do not want to go into They are about foreign exchange tnem violations. In this, Sir, some in-dustriali,ts were also involved. I would like to request the Prime Minister to bring about a change in the system with the help of young Ministers like you to who are very highly educated. We, at the our life, cannot change the fag end of system. Please bring about a change in the system whereby our old values of morality, would be upheld in this country. And, for this purpose, I would like to request you to take action against those politicians, without Fear or favour, who indulge in acts of corruption. . . {Time bell rings)... Mr. Vice-Chairman. T will take two or three minutes more.

Sir. 1 *do* not know for how many years you have been here in Parliament. Here also the quality, as also in State Asseni blies. of the people's representative has alio been coming down to such an extent. Previously we used to come hereby *rick's* and then by taxis. Now taxi's are very costly. Now T find. Mr. Vice-Chair-

it is a very interesting subject and would request the Prime Minister to examine it-many Members of Parliament people's representatives, have got posh cars to come to Parliament. Similar is the case with MLA's. Where does the money come from ? Where is the nexus ? We cannot afford it.

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Mr. Vice-Chairman, I am all along talking of the system, and I want that system to be changed". For that purpose, a survey should be made of all the States about the people's representatives, how they behave where money comes from. Since we politicians have got a nexus with bureaucrats and industrialists the entire sy. has been degenerated. Mr. Vice-Chairman, Sir, I am only against that system. These industrialists who have been helped on? way or another are damaging the system by creating a parallel economy. I would request the Minister, through you, Mr. Vice-Chairman, that let us show to the people that this Government is not only passing laws like the Anti-CorruptiOn Bill but they also desire to implement it. I do not want to quote the names of any industrialists. But take, for examples, the Hindujas who had taken over the job on behalf of Government as agent for tha last many yean... (Interruptions) V the Janata Government Prime Minister, had to divert his plane to get down at Frankfurt on way to Tehran to arrange meeting of somebody with Hinduja. (Interruptions) What does it mean? The day before yesterday. Mr. Hegde who is a great friend of mine, who talks of value systems or moral values, etc., said something. But his Chief Secretary, when he said that he has not asked for the tapping. . . (Interruptions)

SHRI ARANGIL SREEDHARAN (Kerala): But he has resigned, upholding those moral values. (*Interruptions*) You are immersed in corruption but you are. . . (*Interruptions*). .

SHRI A. G. KULKARNI: Sir. Tamil Nadu Kerala. West Bengal are not lagg-inn behind. They are at par with all the baser values, on the contrary. (*Interruptions*)

SHRI P. CHIDAMBARAM: He denied last week. What happened to the moral values last week when he it? (*Interruptions*)

THE V!CE-CHAIRMAN (SHRI SAT-YA PRAKASH MALAVIYA): We are not discussing Mr. Hegde now. (*interr-uptions*)

SHRI YASHWANT SINHA: We demanded a judicial inquiry. Why don't you order a judicial inquiry? (*Interrup-tions*) We want a judicial inquiry.

SHRI ANAND SHARMA (HJmachal Pradesh): These very friends . ..(.*Inter-ruptions'*) .. .those who are protesting now, have been issuing statements condemning Mr. Hegde for his actions. Today Mr. Subramanian Swamy has stated that he had conducted, an inquiry on behalf of their pa

that he has conclusive evidence to pi that the Chief Minister gave the orders. (*Interruptians*) This is very Unfortunate. This, is double' standard. This is hypocrisy. This is a deliberate attempt to cover the 'truth. (*Interruption*)

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Kin dly take your seats. Mr. Kulkarni, kindly finish now.

SHRI ARANGIL SREEDHARAN: We are discussing the Prevention of Corruption Bill.

SHRI A. G. KULKARNI: I am discussing the Prevention of Corruption Bill. But the Prevention of Corruption Bill is the outcome of the. system, ;he rotten system. Those who are sitting in glass houses should not throw stones at others. This is an old and wise statement I think those who have taken the vow at Maha-tama Gandhi's Samadhi while assuming office have degenerated politics to such an extent that they have no right to talk of value systems. (*Interruptions*) The Prime Minister of this country has appealed to his partymen to crush these pedd-lars and power brokers. (*Interruptions*) Yon are a new Member.

SHRI ARANGIL SREEDHARAN: I on a point of order. Sir. According' to Rules of Procedures and Conduct of Business in this House, is there any distinction between a new Member and an old Member? Can you make any distinction? I want a ruling on that. Last time also he called me a new Member. I was a Member of the Lok Sabha.

SHRI A. G. KULKARNI: Sir, I never meant anything.

SHRI YASHWANT SINHA: I am. on a point of order, Sir. This debate had proceeded in a very cool and reasonable manner. But it is very unfortunate that the rulig party is trying to inject politics into the discussion on a Bill which has such serious consequent

SHRI A. G. KULKARNI: I am not injecting\* politics. I am out the cts of the political system only. Ple-

ase join me in it. The political system

debased itself. All that I said, Mr. Vice-Chairman, is that these pot; parties which took a vow before Mahatama Gandhi's Samadhi have degenerated within two years.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): You have already said that.

SHRI YASHWANT SINHA: No, Sir. This is politics. This cannot be allowed. (*Intemtpiians*) We have not talked about all that.

SHRI A. G. KULKARNI: I understand that. Sir. The political paries which went and took a vow that they would bring in a new generation of itics and a new system in politics have degenerated to such a level.

Sir, while concluding. I will request all my friends on this side and also on that side that we should improve the quality of politics. Let us improve the system in which the industrialists, the ' bureaucrats and the politicians have formed a nexus. It may be Thapar or Hinduja or Ambvani or Bombay Dyeing or anybody else . . . (Interruptions) Can I disclose the connections? If the hon. member wanted to know the connection between Hinduja anj his party, I can disclose it.

THE VICE-CHAIRMAN (SHRI SA-TYA PRAKASH MALAVIYA)- Kindly conclude, Mr, Kulkarni.

Prevention of

SHRI A. G. KULKARNI: I am concluding. Sir, I will request the hon Minister who is a young Minister to please give strength to the Prime Minister to crush this type of peddlars and power I brokers who have entered into the political system. For this purpose, I support the Bill.

डा. अबरार सदमद सान (राजस्थान): यादरणीय उपसभाध्यक्ष महोदय, मैं सरकार को बधाई देना चाहता हू कि उसने अण्टा-चार निरोवक प्रावधानों को एक ही एक्ट के सन्तर्गत लाने का प्रयास किया है तया घण्टाचार को रोकने की दिशा में न्यायिक और प्रयासनिक प्रडचनों को दूर करने का प्रयास किथा है। अण्टाचार की व्याख्या यति विराट ग्रीर व्यापक है तथा इसको रोकने के लिये केवल एक हल नहीं हो सकता । इसको रोकने के लिये घ्रष्टाचार को जन्म देने वाले बिन्दुओं पर विचार करना यावस्थक है । इस वृष्टिकोण से घण्टाचार को मैं तीन ग्रेणी में वांटता ह ।

महोदय, मनुष्य की मूलमूत सार्यस्य-कता की न्यूनतम पुति न होने के कारण उत्पन्न भ्रष्टांचार, जिसमें मकान, परिवार का सहज पालन, किला और स्वास्थ्य की देखभाल माते हैं । जब व्यक्ति इन झुख-स्यकताओं की पूर्ति नहीं कर पाता है, समय भौर काल के मनुसार जो बावश्यक वस्तुए हैं. उनकी पूर्ति नहीं होती है तो भ्रष्टाचार. की पहनी सीड़ी पर कदम रखता है। इन मातस्यकताओं को पूरा करने के लिये मादनी चोरी करता है, बेईमानी करता है तथा जो भी संभव हो, गलत तरीका अपनाता है । इस प्रकार के अण्टाचार का उपाय कोई सरकारी विल अथवा उसको समाप्त करने बाला कानून सफल नहीं हो सकता है। इस प्रकार से उत्पन्न आव्दाचार को . समाप्त करने के लिये व्यक्ति की मुलभूत बावस्पकताओं की पूर्ति करने के बारे में सरकार को सोचना पहेगा । इस संबंध में मेरा सुधाव है कि अख़स्पक तस्तुओं की कीमत करें, उनकी प्रति बहायें तथा

## नीचे के स्तर पर मजदूरी बढ़ाकर कम सं कम सख्या में वेतनमान निक्वित करें।

Corruption Bill, 1987

उपसभाष्ट्रां महोवेच, अण्टाचार, को दूसरी गोंकी में उच्च मध्यम-वर्ग काता है. नों अपनी सावस्यान्ताओं है ब्रधिक साधनी का सकलन करता है, पुंजी जोड़ता है, भवना वन ताहे। अतः (न न**ः धन**ा पूर्णा के एकीकरण व के संबलत. बायबाद को प्रतिष्ठित करने के लिये उच्च मध्यम वर्ग का व्यक्ति अप्टाचार की बुहरी सीढ़ी पर क्षम रचता है। इस सीढ़ी पर खड़ा होकर अप्ट व्यक्ति ग्राम ग्रादमी के प्रत्येक सामान्ध कार्य में बाधक बनता है, जैसा मेरे पूर्व वक्ताओं ने कहा, कल सबुपल साहब कह रहे ये मौर मभी हमारे बहल स हब ने कहा, में भी उसी बात को होरा रहा हूं । महोदय, कोर्ट के सामने पैसे लेना, रासन-काई वनाने में रिस्वत सेना, नगरपालिका में मकान का नक्शा बिना लेन-देन के पास न करना, पटवारी और तहसीलदार झारा जमीन के मामलों को बिना पैसों के बात न करना, राज्य सचि-वालयों में फाइल का बिना पैसों के पहिये लगाये मागे न वढना, ठास्टर द्वारा मौत से संधर्य करते मरीज को बिना रुपयों की जलक देखे उसके यदन पर प्राला न लगाना. अध्यापकों द्वारा जना ट्युशन बच्चों को पास न करना, इंजीनियरों बारा ठेकेवार के संथ मिलकर भ्रष्टाबार करना. सीमेंट में राख मिलाना, विजली सा कनेश्वलन न देना, मादि-मादि बातें जामिल हैं और इस प्रकार से भ्रष्टाचार से एकतित पसे सामाजिक बुराईसों की नींव मजबुत करते हैं । इन सामाजिक बराईयों में दहेव जैसे दानव को जिंदा रखना, बादी व जन्म-दिनों पर आनप-जनाप पैसा खर्च करना, नैतिकता को ताक में रख ऐयथाकी और रंगरलियां मनाना है । दूसरी धेणी के अण्टाबार को रोकने के लिये यह झावध्यक है कि कर्मचारियों ढारा प्रत्येक कार्य का निपटारा समय पर हो तथा प्रस्पेक कार्य निष्पादन की मबदि निर्धारित हो तथा इस वर्ग में झाने वाले प्रत्येक व्यक्ति की ग्राय व संपत्ति का सही घांकलन हो तथा प्रधिक संपत्ति पाये जाने वाले व्यक्ति के खिलाफ कठोर कार्यवाही हो । मैं झाना करता हैं कि यह बिस सरकार को दूसरी बोधी के प्रव्हाबार के निगंतज में मदद करेता।

हार का संखयं करना पड़ रही है तथा इस तीसरी जार्कापत मालूम है जब करना पड़ रहा है। छत: में सर-कार के मांग करता एड रहा है। छत: में सर-कार के मांग करता हूं कि इस बिल में दह माहर खन उच्च इन्हार्यों कड़ी-से-कड़ी कार्यवाही करे। छापने मुझे हनेक्ट्रयों रों और समय दिया इसके लिए धन्यवाद। SHRI CHIMANBHAI MEHTA (Gujarat): Mr. Vice-Chairman, Sir while welcoming this

Mr. Vice-Chairman, Sir while welcoming this Bill I want to ask one question. The Santhanam Committee has made one vital recommendation that Government should involve people's part-icipation if they want to fight against corruption, because corruption is spreading from top to bottom level. The Prime Minister had rightly said once that 'corruption is not only tolerated but it is considered as a hallmark of leadership." If I have to become a leader, I should also be corrupt because that is the characlaer-istic of leadership. If this is the situation. we cannot take corruption in the way it has been taken in the Bill although [ welcome it. because some of the provisions are pood.

But can you fight the menace of corruption? When Kulkarniji was talking, he was rightly saying that the whole system has become so bad. Then the question is how to change the system? By enacting a law? I do not think that we can change a system. But law can be a lever in the hands of the people as people's participation is a very vital thing. Even in U.S.S.R. yesterday somebody mentioned that Russian progressives who want to take their society forward, there the bureaucracy has a nexus with the politicians, party bureaucrats, who were becoming a hurdle to progress, there also a parallel economy was developing and corruption was also a very important feature for them in the socialist society, where you cannot build an extra house of your own, you cannot have any show type of capital like factories and other things which you control. So, once a laxity is shown, then corruption spreads and the system becomes corrupt, because all whe have evolved the system, all who are in the system, all who are managing the

उपसमाध्यक्ष महोदन, मैं सरझोर जा ध्यान एक सन्द तथ्य को आरे जाकणित करता चाहता हो हम तबको मालूम है कि कुछ वची पहले जो मॉब थे, झब करवा में बदल कर हैं और जो किस्ब थे, यह महर वन रहे हैं। नालि-वाजारियों एवन् उच्च श्रेगों के झटाचार में लिप्त कावितयों ने इन कस्बों और शहरों के चारों और जनीनें खरीदी हैं । उच्च मध्यम-वर्गीय भ्रष्टाचार करने वाले ऊंची कीमतों पर रिहायणी प्लाटों के लिए जमीनें खरीदते हैं ग्रोर इन जनोनों की ऊंची कीमतों के कारण अध्याचार बढता है तथा खरीदने वालों को झट तरीके अपनाने के लिए बाध्य करता है । जनीनों की बढ़ी हुई 5.0) P.M कोमतों ने भो प्राटा चार को पतपाया है।सरकार से मेरा सुझाव है कि अचल संपत्ति के हस्तांतरण और खरीद पर कठोर निवंद्रण लगाया जाना चाहिए जिससे उच्च मध्यम वर्ग मंहगी जमीनों को खरीदने के लिए भ्रव्ट तरीके अपनाने पर उतारू न हो ।

देश के ग्रीखोगीकरण के साथ एक ऐसा सबका पैदा तो गया है जो उच्च श्रेणी का अव्याचार करता है। यह अव्या-चार की तीसरी पीढी है। इसमें रिश्वत देनवाले ग्रीर लेनेवालों की मिलीमगत होती है। इस श्रेगी के भ्राप्टाचार में उच्च श्रेणी के व्यक्ति सम्मिलित होते हैं जो हर समय पैसा कमाने की हवस के णिकार रहते हैं जो मानवता के मूल्यों और द्षिटकोण से कोतों दूर हो जाते हैं। इस वैगी में उच्च श्रेणी के अधिकारी, बैंकिंग संस्थाग्रों के व्यवस्थापक, बड़ी वितीय संस्थाओं के प्रबंधक, उद्योगपति, राज-नीतिज्ञ सम्मिलित रहते हैं जो अपने भ्रान्दाचार से राष्ट्र के आयाम बदल देते हैं तया पैसा कमाने की हवस में ग्रंधे होकर उस पैसे की राष्ट्रीय उपयोगिता को भल जाते हैं। यतः इस श्रेणी का भ्रद्धाचार एक राष्ट्र के लिए सबसे ज्यादा वतरनावः है जो राष्ट्र को खोखलां कर देता है। ऐसे ही झब्टाचीर को मिटाने के लिए हमारे प्रधान मंत्री थी राजीव गांधी ने दिसंबर 1985 से पहल की वी। इसमें पैदा हए विरोध से उन्हें निरंतर

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#### [Shri Chimanbhai Mehta]

system, all are responsible in this matter. Kulkarniji gave the right example of Hindujas. We have discussed about Mr. Lalit Mohan Thapar here. He was caught under FERA violation. He apologised, and at mid-night the Supreme Court allowed bail to get that man out of jail.

#### [The Deputy Chairman in the Chair]

And Then after some time, the man got elected as the President of the Association of Chambers of Commerce and Industry one of the-.highest body of the industrialists and traders of this country. He is the President and our di go and make inaugural speeches Keynote

speeches; Ministers also go and important people go and now when I am asking a question about L. M. Thapar, I am told the matter is *sub judice*. What is *sub judicel* It is because you do not want this to be revealed Whether it is Thap-ars, whether it is Reliance, whether it is Bombay Dyeing, whether it is Hindjas, and now Lalit Stm and others there is a clear case of FERA violation and we talk of investigating those things.

This is the way we are tackling corruption.

The Prime Minister had rightly warned in 1985 that we are going absolutely in a wrong direction. I have also reproduced his quotations in one booklet. Some of them are very important. There is lack of conviction on our part. We know something is bad but cannot speak. "The best amongst us lack conviction." My elderly colleague wondered how people afford to buy cars when we are not able to afford auto-rikshaws. It is a fact. Some people can buy cars luxurious cars. Where from do they get money? Our Prime Minister had also said—these are his words—"Our legislators magnify manifold conspicuous lack of social ethics."

This is where we have gone and how our legislators, our MPs our M'LAs are behaving and this was noted by the Prime Minister in December 1985, and

since these three years, the situation has further deteriorated. How are we going to improve the situation? This is a very important thing, because everybody knows the source of corruption. There are politicians, bureaucrats, vested interests and others like smugglers, the mafia, and there is a nexus between them and this nexus is growing.

corruption? How staggering is the Partly, in my view .taxation system is also responsible. I have been saying since long that taxes that were in the year 1947-48, around Rs. 400 crores, have gone beyond Rs. 44,000 crores. Indirect taxes have gone up from Rs. 300 crores to beyond Us. 30,000 crores. And this indirect taxation has become a -very important .point of evasion because most of the time some of the industrialists are wasting on ho,w to evade taxes. They always think how they can make black money, how they can run a parallel economy. Therefore, it is the taxation system which requires to be rationalised. We are not discussing that point. Madam, perhaps, we are the topmost country in the world, having a record, in relation to evasion of taxes. This has been brought out by the report of the National Institute of Public Finance and Policy which was published in March, 1985. This document was discussed in our House also. I has been estimated that the extent of evasion is between 18 and 21 per cent in India of G.N.P. How does this compare with the extent of tax evasion in other countries? In the case of Australia, it is 11 per cent; Australia—8 per cent; Canada—4 per cent; Denmark- 12 per cent; France- 8 per cent: Japan- 4 per cent and even U.S.S.R. has been mentioned— 10 per cent; We occupy the top position in the world in the matter of tax evasion! This is what has been revealed by the statistics that have been given.

Madam, our attention should be directed to the question of the taxation system; how we can improve upon it; how we can rationalise it. We should also go in for reforms in the electoral system. We know the way we get money for the purpose of elections. Nobody is accountable. You may be able to control corruption partly THE DEPUTY CHAIRMAN: Please conclude now.

*rings*) Is this my behaviour?

SHRI CHIMANBHAI MEHTA: I am concluding. This is a very vital, point. You cannot fight corruption unless ' have inner party democracy in every party. I am not saying this in relation to any one particular party. (Intenup-) This applies to almost all political parties. We know, where ihey are ruling in the States, how the Ministers are behaving, how the Chief Ministers are behaving. I do not want to discuss this point here in the House, about what is happening in the States. But everybody ' knows how they make money, how they evade taxes. This is the system. This is inherent in the system. Therefore, let aot indulge in party politics here. There is no innerparty democracy in most of the political parties and therefore, the leader behaves .like a boss. Therefore, corruption is regarded as the hallmak of leadership. That is why we are in such a posiiion that we see today. Therefore, I would request the hon. Minister to consider all these points. Anyway, to the extent this Bill goes. I welcome it and wholeheartedly support it. Thank you. •

THE DEPUTY CHAIRMAN; T think, I can call upon the hon. Minister because the time allotted for this Bill is over. But there are six or seven Members more to speak.

SHRI RAM AWADHESH SINGH CBihar): We can extend the sitting. (Interruptions')

THE DEPUTY CHAIRMAN: The Minister will also require some time.

SHRI P. CHIDAMBARAM; I will require only twenty minutes.

SHRI RAM AWADHESH SINGH: I have to speak on the Third Reading.

SHRI P. CHIDAMBARAM: I think, there are only two Members to speak on the Third Reading, including Mr. Ram Awadhesh Singh. You can give three minutes each to our Members.

THE DEPUTY CHAIRMAN; Shri Dronamraju. He is not here. Dr. Ratnakar Pandey.

अच्छा झांप लोगतीन तीन मिनट बोल लीजिए ग्रीर संक्षेप में झपनी वात कहिए।

डा. रस्नाकर थाण्डेम (उत्तर प्रदेश): माननीय उपसभापति महीदया, किसी ने विंतोबा मावे से पूछा कि आप सदाचार पर बहुत नाषमा करते हैं, अस्टाचार पर क्यों नहीं बोलते हैं, तो विनोवा जी ने कहा कि अस्टाचार को झाज फिस्टाचार की संज्ञा दे दो गई है रामाज से धौर चारों सीर सम्टाचार फिस्टाचार बनकर छाया हुगा है। ऐसे में अस्टाचार के बारे में न कहना ही उचित है।

थह जो आपटा चार निवारण विधेधक लाया गया है उसका स्वामत करने के लिए में खड़ा हुआ हं। केन्द्रीय सरकार ने अप्टर-चार को रोकने के लिए, जानम को बार कड़ा करने के लिए घ्राप्ट लोगों के खिलाफ अदालती कार्रवाई को जल्दी निपटाने के लिए यह कानन सदन में रखा है। लोक सभा इस पर पहले ही अपनी स्वीवृति दे चुकी है आज राज्य सभा के रमझ है। भ्रष्टाचार को रोकना बढा कटिन काम है क्योंकि आपटा चार अधिवतर लोगों के जीवन का अप्रेग बन गया है। इस वीत को महसुस किया सरकार ने कि भ्रष्टाचर सामाजिक बराई सेफैल रहा है और उस पर नियन्त्रण किया जाये। जो अब तक की व्यवस्था थी चाहे संधानम कमेटी की रिपोर्ट हो चाहे किसी वैदलिगम था और किसी कमेटी की रिपोर हो उसे पूरा परिवेश तो नहीं दिया जा सका। यब इस विष्येयक से सरकार ने घ्रष्टाचार के मामले को निपटाने के लिए 20 ग्रदालतें बनाने की बात की है। अदालतों में विलम्ब होने के कारण भ्रष्ट अधिकारी जो मन-मानी करते थे वह इससे समारत हो रही है। नवे जनों को गिरुक्ति में जो विलन्म होता है उसे भो 20 जदालतों के माध्यम से हल किना जायेगा। सरकार चाहती है कि मयोतरों इतनी मनवूत हो - कि मुनदमें जब्दी से जब्दी न्यायालय के निपट जायें और आट अधिकारियों को विलम्ब का लाभ न मिले। इस विजेयक में बहुत सी अच्छो बातें हैं।

पहले तो हम लोगों को बोलने ही नहीं दिया जा रहा था और सब झोपने समग निर्वारित कर दिया है। बोलना तो बढ़ा कुछ चाहते थे लेकिन झाएके निर्देश सोर झादेश को संरक्षक के रूप में मानते हुए थोड़े भाव हम च्यन्त करेंगे।

अज चारों ग्रोर छण्ट चार की दात होतो है। जव राजीव गांधी ने सता के दलालों को वेतकाव करते की वात की तब सारे जो सता के दलाल हैं वे परेगान हो उठे। मैं तमझता हूं जो ग्रासक दल की नीति है उसो की तहत इस अव्याचार निवारण विवेधक को लाया गवा है। अभी इन्दिरा गांधी की हस्या हुई थी और उनके हस्वाों को फांसी दी गयी। जब ऐसे-ऐसे दल हमारे देण में हों जो इन्दिरां गांधी के हत्यारोंकी वकालत करने वालों को इस सर्वोच्च राज्य समा के संदन में मेर्जे तो क्या यह अव्याचार नहीं है....

SHRI YASHWANT SINHA; This is most objectionable. This cannot be allowed to go on record.

डा० रत्नाकर पाण्डेयः में जिसी का नाम नहीं ले रहा हं।

थों सनावंत सिन्हा : ग्रापने कहा सदन में बैठे हैं। कौन बैठे हैं? (ब्यवधान)

डा. रत्नाकर पाण्डेय: मैंने कहा इस सदन में चुन कर सेजा जा रहा है। इन्दिरा गांधी जिनको दुर्गी का अवतार कहा जात्ता है उसकी हत्या करने वाले की वकालत करे... (व्यवधान) इन्दिरा मांधी जैसी संब सम्मान दिख्य नेता के हत्यारों की बढ़ालत करने काले इस सदन में आये तो इसते बढ़ कर मैं और कोई झाउटाबार नहीं मानता । मैं इतको डंके की चोट पर कहने को तैयार हूं। मैं इतको सार्वजनिक जगहों पर और इस संदन में अल्तुन कहना। (ब्यावकार)

SHRI YASHWANT SINHA: Madam, we protest. This is most objectionable.

SHRI RAM AWADHESH SINGH: It is quite obvious whom he is referring to.

उपतमापतिः किसी का नाम नहीं लिया ।

श्री यशवंत सिन्हाः दल का क्या मेतेलब होता है?

डा॰ रत्ताकर पाण्डेय : मैं किसो का नाम नहीं ले रहा हूं . . . (व्यवधान)

SHRI PAWAN KUMAR BANSAL: It this? Maintain some standard ......

He has saved an innocent person.

SHRI PAWAN KUMAR BANSAL: It is the Supreme Court which has acquitted him. (*Interruptions*) We have faith in the courts.

श्री उपतमापति : ब्रार्डर प्लोज।

डा० रत्नाकर पाण्डेम : उपसमापति महोदया, आपके माध्यम से मैं मंत्री जी का ध्यान इस वात की घोर दिलाना चाहता हूं कि मैंने इसी सदन में मांग की थी कि कांग्रेस से निकाला गया एक व्यक्ति सी० ग्राई० ए० का एजेंट है। मने झारोप लगाया था कि हजारों एकड़ अमीन पर उसने ट्रस्टों के तहत कब्जा किया है ग्रीर भूतपूर्व राष्ट्रपति ने खपने कार्यकाल के दो दिन पहले भारत सरकार को झादेग दिया था कि जसकी जांच कराई जाये। पिछली वार गृह मंत्रालय की वजट मांगों पर बोलते हुए मुझे झाखासन दिया गया था कि जसकी जांच रिपोर्ट ,रखी जाएगी। वह ल्यक्तित

Corruption Bill, 1987

अगेज एक फकीर बना हजा है । जो कांग्रेस दल से निकाल दिया गया, जिसने न जाने कितनी निर्मम हत्याएं कराई अपने कायेकाल में, मख्य मंत्री रहते हुए... (व्यवधान) महोदया, मैं भ्रष्टाचार निवारण विधेयन पर बोल रहा हं। जारभाभिव्यक्ति की इस देश में शिष्टा-पूर्ण हंग से जाजादी है, उस पर जाप लोग बंधन न लगाइये । मैं कह रहते था कि उस व्यक्ति ने सत्ता में रहा हुए न जाने कितने अष्टाचार कियें और विदेशी ताकतों से मिलकर इस देश में अस्थिरता फैलाने की कोणिश की। उस व्यक्ति ने अपने लडकों को वित्त मंती रहते विदेशी बैंक में लाखों रुपये महीने की नौकरी दिलवाई ग्रीर न जाने उस बेंक की इस देश में कितनी जाखायें खुलवाई । उसने अपने मख्य मंद्रित्व काल में न जाने कितनी झाड़ियों के नाम पर, पाँधारोपण के नाम पर 90 लाख रुपये ले लिये । वैसा व्यक्ति, यह हमारी सरकार की कमजोरो है ' कि आज खुले आम चेलेंज दे रहा है, चारों तरफ चेलेंज दे रहा है। हमारी सरकार अगर हम संसद सदस्यों की मांग पर कड़ाई से कदम उठाती तो आज यह नौबत नहीं आती। में चाहता हं कि सब लोग अपनी सम्पत्ति की घोषणा करें, चाडें इघर के बैठे हुए लोग हों या उधर के बैठे हुए लोग हों... (व्यवधान)। में घोषित कर चुका हूं। सारे लोग अपनी सम्पत्ति की घोषणा करें। आज जनता के बीच में इस बात की ग्रावण्यकता है कि सारे राजनैतिक दलों के जन प्रतिनिधि डंके की चोट पर, चाहे शासक दल के हों या विरोधी दल के हों, मैं नाम नहीं लेना चाहता हूं, विरोधी दलों में भी ऐसे लोग है जो लाखों करोडों की सम्पत्ति के मालिक बने हए हैं। ऐसे लोगों को भी जनता अच्छी निगाह से नहीं देखती है। इसके साथ-साथ एक झौर भी व्यक्ति पर जारोप लगता है और मुकदमा चलता है ग्रौर उसके ऊपर ग्रारोप लगते हैं कि उसके दामाद ने एक टेलीकोन

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उपकरण परियोजना स्थापित करने के लिए अपने अधिकारों का दरूपयोग किया और अपने परिवार के स्वामित्व वाले स्टूडियो की जमीन के उपयोग में परिवर्तन और उसके मल्यों में कमी की । भूमि के संबंध में छट...(व्यवधान) में नाम नहीं ले रहा है, नाम सब जानते हैं। इवि विपरण समितिं की जमीन खरीदी ग्राँर रावल स्टील लिमिटेड की स्थापना की, यह कोर्ट ने सिद्ध किया है। आज इस देश में सारी मानवता की रक्षा करने वाले, दवे हए पिछड़े हए लोगों के नेता श्री राजीव गांधी, जो सारी दनिया के नेता हैं, अपने भ्रष्टाचार के आरोप ऐसे-ऐसे लोग ही लगाते हैं। जो लोग हाजी मस्तान जैसे तस्कर के पैसे पर इस देश में जनतंत्र लाना चाहते हैं, चुनाव लडते हैं...इस सदन के माध्यम से ऐसे लोगों की निदा होनी चाहिये। माननीय उपसभा-पति महोदया, जिन लोगों की कोई नीति नहीं है, जो हिन्द-मुस्लिम का खुन बहाना चाहते हैं बाबरी मस्जिद ग्रौर राम जन्म भूमि के नाम पर सारे देश को बरबाद करना चाहते हैं ऐसे लोगों की सहायता लेकर कभी विरोधी एकता का किसी को नता बनाया जाता है ग्रीर फिर दूसरे दिन दूसरा आदमी ग्राकर सन्यासी के रूप में उनका नेता बन जाता है। ऐसे लोग जनतंत्र की रक्षा करेंगे, भ्रष्टाचार मिटायेंगे ? ऐसे लोग हमारे देश की महिमा, गरिमा और महत्ता ाजो है उसको नष्ट करेंगे। उपसभापति महोदया, मैं ग्रपने वक्तव्य को समाप्त करने से पहले कहना चाहता हं कि ग्राज भ्रष्टाचार ऊपर के स्तर से लेकर नीचे के 'स्तर तक व्याप्त है। मैं बधाई देना चाहता हं कि उस मुख्य मली को जिसने कल इस्तीफा दिया टैपिंग ग्रारोप लगने पर। मैं सरकार से मांग करता हं कि ऐसा मुख्य मंत्री जिसने इस्तीफा दिया है, वह टेलीफोन टेप कराता है, अपने दल के लोगों के टेलीफोन टेप कराता है, दूसरे दल के लोगों के हिए रतन कर पाण्डेय]

टैनोकोत टैंग कराता है, प्रगातनिक स्राधिकारियों के टेनोकोन टेंग कराता है, ऐसे लोगों.....

Prevention of

SHRI YASHWANT SINHA; It is not relevant. It should not go on re cord.

डाठ रस्त कर परण्डेय : प्रगर कानून में कहे दंड का प्रात्थान न हो तो झाएको इत कानून में परिवृतंन लाते चाहिये । यब यह देश इन कीलों को बरालत नहीं करेंगा । . . (ध्यवकान) . . इन ग्रान्दों के साथ गैडम ''हवा के बोग (कंडें) पर लड़राका परचम (झण्डा) हन सी ऐडींये, नुर्ने भी देवना होगा तमाशा हम भी देखेंगे।"

त्र उत्तार के विरोध में हन जो कदम बढ़ा रहे हैं, करप्पान को समाप्त करने के जिये उनका कड़ाई के साय पालन करना चाहिये । हमारे मिल्ल जो जनतंत्र में विश्वाल नहीं करते हैं केवल सत्ता प्राप्ति में विश्वाल करते हैं, ऐसे तत्वों के ऊपर अख्टावार निरोधक कानून जो बन रहा, है उसमें रोक लगाने के जिये प्रावधान किये जाने चाहिये ।

महोदया, इन जब्दों के साथ मैं फ्रष्टाचार निरोधक विधेयक का समर्थन करता हं।...(ब्यवधान)...

अो राम अववेश सिंह : दिल्ली में भी टेलीफोन टैप होते हैं इसलिये प्रधान-मंती को इस्तीफा देना चाहिये... (ब्य-बधान).. एम॰ पी॰ लोगों के टेलीफोन टैप होते हैं।

SHRI P. CHIDAMBARAM; We have heard a long debate on this Bill which was brought before the Parliament last year. A number of Members have spoken on this Bill. I am grateful to them for the broad support extended to this Bill.

This BiH is a consolidating and amending Bill. I wish to draw the attention

this House to the fact that we are of consolidating in one Bill provisions which are now scattered in many enactments. We have taken provisions from the Pre vention of Corruption Act, 1947 the Criminal Law (Amendment) Act the Criminal Law (Amendment) Ordinance of 1944, the Indian Penal Code and we have brought them in one Bill so that the prosecuting agencies as well as the courts eati deal with corruption cases in uirehensive manner applying one consolidated Act. W& have also taken this opportunity to amend the laws based upon our experience over the last 40 years. References were made to the Santhanam Committee. It is true that the Santhanam Committee did pioneering work but we found that in the enforce ment of-reseveral several impediments and, therefore, we had to constitute other Committees to look into these matters.

Madam in the first place we had a Committee headed by the Additional Director of the CBI and in which officers 'Hanging to the Anti-Corruption Bureau of the States were represented. That Committee gave a report. Then we had a Committee under the Cabinet Secretary and that Committee also gave a report. It also gave the draft of a comprehensive Bill. The Bill which has been passed by the Lok Sabha and which is now before this honourable House is based upon the draft comprehensive Bill which was prepared based on the report of these two Committees.

Madam, I wish to invite attention of the hon. Members to some of the more important features of this Bill. Firstly we have taken the opportunity to explain and define more precisely the expression 'public servant'. I am grateful to the hon. Members for welcoming the new definition which embraces cooperative societies, educational institutions and other public institutions

One of the hon. Members question about the position of the Ministers. I think the position is beyond doubt Ministers are public servants. They have always been public servants 253

and they are public servants under this law and Ministers will come under the purview of this Bill

Prevention of

AN HON. MEMBER: What about MPs?

SHRI P. CHIDAMBARAM I aш coming to that A question was asked about the Members of Parliament and Members of Legislative Assembly, Madam under the law declared by the Suprome Court, a Member of Parliament or a Member of the Legislative Assembly se is not a public servant. But dere can be a number of situations where an MP or an MLA holds another office and discharges other duties which will bring him under this Bill. If he holds another office in a cooperative society if he holds another office in a public institution or if he discharges certain duties which will come under the definition of public duty clearly, then he would be within the definition of 'public servant' under this Bill. But these are matters in which you cannot make on a prior assumption. One has to look into the facts of each case and then the courts will decide on the facts of that case.

Madam the next important innovation made in this Bill is that we have taken power, concurrent power for the Central Government to appoint courts of special judges\_ Corruption cases can be tried only by a special judge. The power of the State Governments to appoint special judges is intact But we have taken concurrent power because our experience shows that State Governments are reluctant to constitute courts of special judges or earmark judges to specially deal with corruption cases, We have considerable difficulty in prosecuting cases launched by the CBI. A large number of cases are pending CBI has 482 cases pending for trial for over 5 years 549 cases are pending for trial between 2-5 years, 284 cases are pending for triat between 1-2 years and 311 cases are pending for trial for periods less than a year We have written to the State Governments that they should constitute more courts of special judges, or they should earmarked more courts and designate them as courts of special judges. We think that by taking this power we can also constitute courts of special judges and I would take this opportunity to appeal to the State Governments to kindly respond more favourably and constitute courts of special judges which can try offences under the Prevention of Corruption Act.

I believe, is the single biggest reason which defeats our fight against corruption, particularly, delay in court!. If we must control corruption I certainly do not hope that in my lifetime we will be able to eradicate corruption but we must control and curb corruption—we must ensure that there  $i_s$  and deterrent punishment to the corrupt. ther is on purpose served by

punishing somebody 20 years later because invariably you will not get a conviction after 20 years. Therefore, we have provided in clause-4 sub-clause 4, that a special judge shall hold the trial on a day-to-day basis. We have also provided in clause 19, sub-clause 3 that technical defences and technical pleas should be taken at the earliest opportunity and if they are not so taken they cannot be taken at a later stage or before the higher court. We have provided that the High Court and other courts shall not stay the trial except in two situations. I can only appeal to our courts, particularly to our High Courts, that they should not interfere with the trial of corruption cases on petitions which are filed before them and which in my experience contain mostly frivolous and flimsy grounds. The accused is always anxious to delay the trial. He knows as much as we know that delay helps the accused and delay thwarts the purpose of the prosecution. I would again take this opportunity to appeal to the courts not to exercise their power under article 226 or article 227 or under section 438 of the Criminal Procedure Code, except in rare cases. Two such situations are provided for in clause 19, sub-clause 3 and I hope, there will be no other situation which will require High Courts to interfere with the trial of the corruption cases.

#### [Shri P. Chidambaram]

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Madam another major innovation that we have introduced in this Bill is that we have provided for a minimum punishment of imprisonment, whenever anybody is found guilty under this Act.- Under thy earlier law. he could get away with a fi,ne. He could get away with a sentence of imprisonment until the rising of court. I cannot think of anything more farcical than a sentence of impri-onment which says that he is sentenced until the rising of the court. I know of cases where the sentence has been passed at 4.55 and the court rises at 5 O' clock. Therefore, we are providing that there shall be a sentencce of minimum imprisonment and T am sure with this deterrent punjshment, it will, to a large extent, control the tendency to corruption. Madam, T wish to draw attention to clause 29 of the Bill which refers to the Criminal Law Amendment Ordinance. The Criminal Law Amendment Ordiance is a powerful weapon, which unfortunately, had gathered dust over the last 40 years. We have taken it out of the shelf, we have dusted it and we are employing it in many cases. The Criminal Law Amendment Ordinance has been invoked in a number of important cases recently. A comment was made that our drive against corruption is against petty officials. Since I took over, under the guidance of the Prime Minister. I have laid down that while we will try to register cases against people at lower levels because that is the cutting edge of the administration the thrust of the drive of the CBI will be against people occupying high positions and high offices. I believe that if yon control corruption at the highest levels of the administration, each level of administration will ensure that corruption is -controlled at the level below. And this philosophy and this system of control will percolate to the levels below.

Madam, 1 wish to give some figures about the special drives launched by the CBI in the last 2-1|2 years. Unde- the system of special dives, in the period from October 1985 to December 1985, the CBI registered 53 cases and disposed of 51 eases; 35 of them were referred for major penalty proceedings and 9 for trial in criminal courts. In the year 1986, under the special drive system, the CBI registered 175 cases and has already disposed of 165 cases; 81 of such cases have resulted in major penalty proceedings and 42 cases in trial before the criminal courts. In 1987, the CBI registered 143 cases and we have already disposed of 73 cases; 50 have resulted in major penalty proceedings and 12 in trial in criminal courts. Madam, we find that the areas which are prone to corruption are nationalised banks, Income-tax department, the Railways, Food Corporation of India, Customs and Central Excise, Chief Controller of Imports and Exports, Posts and Telegraphs and Central Public Works Department. Public sector undertakings are also, to some extent corruption prone. We have identified corruption-prone aieas and we continue to intensify the drive in corruption-prone areas. Again, Madam, some other statistics would be of some interest to hon. Members. In the special drive cases, the thrust is against gazetted officers in Group A services and gazetted officers in Group B services. The bulk of the cases are registered against gazetted officers belonging to Group A and Group B. Madam, in the course of these searches, we' 'have unearthed vast amounts of immovable property and movable property. For example, in 1985, the amounts unearthed are cash, bank balances and shares of a value of Rs. 56.46 lakhs. In

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1986, this went up to Rs. 1,05,00,000|-In 1987, it was Rs. 90.96 lakhs and in 1988 up to June it is Rs. 97.53 lakhs. If you look at the movable assets like TV, VCR, car. Fridge, jewellery; etc.; in 1985, we unearthed assets of the value of Rs. 88.99 lakhs; in 1986, Rs. 98.51 lakhs; in

1987. Rs. 2,09,00,000| and in 1988, in the first six months, Rs. 73.41 lakhs. If you look at the immovable assets, in 1985, we unearthed assets worth Rs. 80.35 lakhs; in 1986, Rs. 1,58,00,000|-; in 1987. Rs. 3,29,00,000|- and in 1988. in the first six months, Rs. 1,09,00,000|-. It is. therefore, not correct to say that the drive against corruption has slackened. On the contrary. I dare say that, ever since the Prevention of Corruption Act

Madam, 1 made a reference to the Criminal Law (Amendment) Ordinance. Under this Ordinance pending trial we can attach ill gotten wealth and propert. This Ordinance was so rarely invoked in the last forty years that most officers did not even know about the existence of this Ordinance. In the last two and a half years we have invoked this Ordinance against a former Director General of Police (Assam) and we have attached movable property of the value of Rs-24.64 lakhs and immovable property of Rs. 6 lakhs. We have attached property of an Assistant Passport Officer of the value of Rs. 13.80 lakhs. We have attached property belonging to a manager of a nationalised bank and we have attached property of a Joint Secretary in the Minis, try of Law. In four more cases attachment proceedings are in process under the Criminal Law (Amendment) Ordinance. All thess figures which I have given will clearly establish that the drive against j corruption is sustained, intense and relentless. We have also revived the system of publicising this in newspapers. If you had seeri yesterday's newspapers you would have seen the rress statement relating to the Tionth of June. One hundred and nineteen cases have been publicised in the newspapers. I do not know whether we should go further Perhaps we should go further. In cases where we secure con-victinns or secure dismissal orders in. deiatmental proceedings we now give a broid indication of the kinds of officers who have been punished. Perhap, we should go further and pirblisfi their names and addresses in the newspapers. Publicity is a deterrent to corruption.

I don't think T need refe- to any particular clauses of the Bill The clauses are quite clear. The explanatory note on clauses amplifies each clause. T don't think there Ms been any serious dismite about any particular clause. I know my friend, Mr. Pawan Bansal, referred to one or two clauses. But I think they ae easily explained. Explanation (a) to Clause 7 deals with a case where it would not be an offence under Clause 7 but would be an offence of cheating. I have read the explanation again. I believe it is correctly drafted. As far as Clause 7, subclause (e), concerned, I agree, with him that the word 'erroneously' is redundant. But if he will read it again carefully the addition of the word 'erroneously' does not add to or subtract from the thrust of that clause. I. therefore, would leave it there. I do not think there is any other clause on which any serious doubt was raised. 1 sincerely hope that I have answered the general points made by honourable Members. I entirely agree with several honourable Members who said that it is not difficult to locate a corrupt officer. Corruption is like a stink. You cannot contain it very long, If an officer is corrupt, if his reputation is doubtful, it will not take very long for the organisation or the people in ttiat area to know that he is corrupt. But unfortunately, over the years we have had a system supportive of corruption. We have become very' supportive of corruption. If we want to get a driving licence or a ration card, we do not thing twice bdfore shelling out a few rupees, by whatever name you call it, speed money or a tip. AH this really amounts to corruption. We have become very tolerant of corruption. We have also become tolerant of corrupt officers. I get a large number of representations from "Please wind rteople saying, up the case"(Interruptions) I am not generalising. We

SHRI V. NARAYANASAMY fPondichcry): Are you referring to Andhra Pradesh Govenment?

have become very tolerant of corrupt offL

cers

SHRI p. CHIDAMBARAM: Whatever we do we cannot tackle every case of corruption There are severe limitations of finance, severe limititions of manpower severe limitations of time. The CBI. for example, can register only about 1200

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cases a year. A comment was made: "Why don't you register 10,000 cases? I would like to register 10,000 cases but I would need a budget five times the size of the present budget. I would need manpower five times the size of the Pre" sent manpower. So, whatever resources we have, whatever time we have, whatever manpower we have, must be used to fight corruption in the most crucial areas and that is the philosphy which this Government is following. We are fighting corruption in the most crucial areas, we are fighting corruption in the most critical areas, and we are fighting corruption in the most corruption-prone areas.

Madam, I ask for the unanimous support of this House for this Bill which, I am sure, when it becomes a law, will become a powerful instrument to fight cor-. ruption. not only in the hands of the Central Government but also in the hands of the State Governments.

Madam, 1 would like to make one last point. The CBI derives its jurisdiction from the Delhi Speciil Police Establishment Act which is jurisdiction obtained by the consent of the State Governments. Toe Pevention of Corruption Act is not an in trument only in the hands of the Central Government, but it is an instrument in the hands oF the State Governments also. Therefore, it is thg State Govs nments which must use this instrument and fiaht corruption. The CBI will only step in in the most deserving cases in the most important cases, and the smaller cases, rretty cases, must be fought by the State Governments. For example. F heard a complaint that when the nationalised banks lodge a complaint with the State police, the State police people are reluctant to take up such cases. How is it possible for the CBI to take up all the cases of corruption which are in the nationalised banks? So. it is the State Governments. the State police and the State prosecuting agencies. which must step in and bear the burden of the 3ght against corruption. Unfortunately, what we find is that the State Governments are unwilling to fight corruptioa and they turn round and say that the Central Government must fight corruption. But the Central Government has sever limitations and we can only do so much.In fact, we are doing more than what onr resources permit. *The* State Governments must put up an intensified fight against corruption.

Madam, once again I thank the honourable Members and seek their unanimous support to this Bill. Thank you, Madam.

**श्री राम चन्द्र** विकल (उत्तर प्रदेश): महोदया, मैं एक स्पष्टीकरण चाहता हूं। इस विधेयक में लिखा है, ''इसका प्रभाव जम्मू काश्मीर राज्य के सिवाय संपर्ण भारत पर होगा और यह भारत के बाहर भारत के समस्त नागरिकों पर भी लाग होगा। "मैं स्पष्टीकरण चाहता हं कि भारत के नागरिक जो भारत के बाहर कहीं भी बसते हैं, उन पर तो यह लाग होगा. लेकिन जम्म काश्मीर राज्य पर लाग क्यों नहीं होगा ? दूसरी चीज एक बार जम्म काश्मीर में ग्रभी इनकम टैक्स के छापे मारे गए । वहां उनका बढा भारी विरोध हुआ। तो जब भारत के निवासी दनिया में कहीं भी हों उन पर यह लाग होगा, लेकिन जम्म काश्मीर जो भारत का ग्रंग है, वहां यह लाग क्यों नहीं होगा ?

डा॰ रत्नाकर पाण्डेय : महोदया, मैने गृह मंतीजी से एक जिज्ञासा की थी। एक ससद सदस्य के रूप में हम ने भूतपूर्व राष्ट्रपति जी को एक व्यक्ति विशेष के विरुद्ध ज्ञापन दिया था। राष्ट्र-पति जी ने उन ग्रारोपों की जांच के लिए भारत सरकार को लिखा था। यह मामला मने गृह मवालय की मांग में भी उठाया था। महोदया, भ्रब्दाचार से सम्बन्धित वह मामला है। मैं ग्रापके माध्यम से माननीय मंत्री महोदय से जानना चाहगा कि भ्रष्टाचार से सम्बन्धित

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बह मामला है और गृह मंत्रालय ने उस पर क्या कार्यवाही को है और उस में इतना विलम्ब क्यों हो रहा है ?

उपसमापति : ग्राखिर में जवाब देंगे। I shall now put the amendment' of Mr Sukomal Sen for reference of the Bill to a Select Committee of the Rajya Sabha to vote.

The question is; "That the Bill to consolidate and amend the law relating to the prevention of corruption and for matters connected therewith, be referred to a Select Committee of the Rajya Sabha consisting of the following members<sub>i</sub> namely:-

- 1. Shri Dipen Ghosh
- 2. Shri K. Mohanan
- 3. Shri Parvathaneni Upendra
- 4. Shri N. E. Balaram
- 5. Shri Chitta Basu
- 6. Shri M. S. Gurupadaswamy
- 7. Shri Virendra Verma
- 8. Shri Murasoli Maran
- 9. Shri Atal Bihari Vajpayee
- 10. Shri Nagen Saikia
- 11. Shri Gurudas Das Gupta
- 12. Shri Aladi Aruna alias V. Arunachalam
- 13. Shri Darbara Singh
- 14. Shri Deba Prasad Ray
- 15. Shri Sukomal Sen

With instructions to roport by the first day of the next Session."

The motion was negatived,

THE DEPUTY CHAIRMAN; As the House has already rejected the amendment moved by Shri Sukomal Sen, I am not putting the amendment of Shri S. P. Malaviya to vote which is similar in nature. I shall now put the motion moved by the Minister to vote.

The question is;

That the Bill to consolidate and amend the law relating to the prevention of corruption and for mafr-ters connected therewith as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: W« shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 28 were added to the Bill.

Clause 29 (Amendment of Ordinance 38 of 1944)

SHRI P. CHIDAMBARAM: Madam, I move

"That at page 13, line 17 for the figure '1987' the figure '1988' be substituted."

The question was Put and the motion was adopted.

THE DEPUTY CHAIRMAN; The question is;

"That clause 29, as amended, stand part of the Bill."

The motion was adopted.

Clause 29, as amended, was added to the Bill.

Clauszs 30 and 31 were added to the Bill.

Clause 1 (Short title and extent).

SHRI P. CHIDAMBARAM: Madam, I move

"That at page 1, line 5 for the figure '1987' the figure '1988' be substituted."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN; The question is

[The Deputy Chairman]

"That clause 1. as amended, stand part of the Bill."

Prevention of

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula.

SHRI P. CHIDAMBARAM: Madam, I beg to move.

"That at page 1, line 1, *for* the word 'Thirty-eighth' the word "Thirty-fiinth' be *substituted*."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN; The question is

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI P. CHIDAMBARAM: Madam, I move;

"That the Bill, as amended, be passed."

The question was proposed.

THE DEPUTY CHAIRMAN; There are some speakers at the third reading. Generally, 2 or 3 minutes are given.

Shri S. P. Malaviya,

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : उपसभापति महोदया, इसमें एक तो जो यह बिल लोक सभा ढारा 7 मई, 1987 को पारित किया गया था और ग्राज 18 महीने बाद नौबत आई है राज्य सभा में इस बारे में यह बिल पारित किया जाए तो मेरा यह कहना है कि सरकार की इच्छा शक्ति में कमी है...

(व्यवधान)... और कोई विधेयक लोक सभा में 18 महीने पहले अधिनियम किया जाए और राज्य सभा में 18 महीने बाद पारित होने की नौबत आए तो इसके माने हैं कि सरकार की इच्छा शक्ति में कमी है और चिदम्बरम जी ने माना है कि करप्शन को हम कम कर सकते हैं। इरेडिकेट नहीं कर सकते हैं । तो मेरे इसमें दो सवाल हैं। एक तो यह की ग्राज जो हालत है ग्राज जो मजिस्ट्रेट, दिल्ली के मजिस्ट्रेट हैं, विन चडढा का मामला इस संबंध में और फेरा जो वाव-लेशन में था, इस तरीके से मुकदमा लड़ा गया था कि मजिस्ट्रेट को ग्रदालत से ही विन चडढा को रिहा कर देना पडा। तो जो कानुन की कमियां हैं उस स्रोर मैं ध्यान आकर्षित करना चाहता हं। दूसरे, पवन बंसल जी ने भी ग्रपने विचार-विमर्श में अपने सुझाव दिए थे कि কন্ত संशोधन करना चाहिए । र्म मत्री **ज्ञा**कपित महोदय का ध्यान करना चाहता हूं सैक्शन 19 की ग्रोर, जिसमें Sanction for prosecution and other miscellaneous provisions ...

ग्रौर इस ग्रोर मैं इसलिए ध्यान आकर्षित कर रहा ह कि जो केन्द्र सरकार के कर्मचारी हैं उनके खिलाफ यदि अष्टाचार का मकदमा किसी ग्रदालत में दाखिल करना पडेगा तो उसके लिए केन्द्र सरकार की अनमति की आवश्यकता का प्रावधान है इसमें ग्रौर यदि वह राज्य सरकार का सरकारी कर्मचारी है तो इच्टाचार के खिलाफ िस अद लत में मुकदम तव तक दाखिल नहीं हो सकत<sup>ु</sup>जब तक राज्य भरक र उसकी अनमति न दे। यह एक ऐसा प्रोसेस है जिसके लिए मैं निवेदन करूगा कि यह जो धारा 19 है इसको खतम किया जाए क्योंकि ग्रगर यह रह जाएगी तो इस कानून की जो मंशा है उसको हम प्राप्त नहीं कर सकेंगे ग्रीर ग्रत में प्रैस काऊसिल की एक रिपोर्ट जो 5 ग्रगस्त को इसी सदन के पटल पर रखी गई थी

9th Annual Report of the Press Council of India

क्योंकि प्रैस वालों को भी इसमें संरक्षण मिलना चाहिए । जब भ्रष्टाचार का वह पर्दाफाग करे तो हमारी प्रेस कां<del>डसिल</del> के पास ऐसी शिकायतें आई हैं कि जहां पत्नकारों की पिटाई की गई, उनको मारा गया, उनके कैमरे छीन लिए गए। प्रेस कांउसिल ने उसका विवरण अपनी रिपोर्ट में दिया है जो राज्य सभा में पेश की गई। उसमें कहा है चेयरमेंन ने---

Ninth Report of the Press Council—laid in Rajya Sabha on 5th August.

#### The Report of the Press Council goes to indicate that there are very many case<sub>s</sub> in which the journalists have been assaulted for exposing irregularities in public life •

तो मेरा निवेदन है कि इस क्रोर भी त्यान दिया जाना चाहिए कि जो लोग पब्लिक लाइफ में करप्शन को ऐक्सपोज करते हैं उनके जीवन को खतरे से बचाने के लिए उनको संरक्षण मिलना चाहिए।

श्री राम अवधेश सिंह : : उपसभापति महोदया. इस बिल का सर्वोपरि स्वागत होना चाहिए और हम्रा है क्योंकि जिस रोग के खिलाफ यह बिल लाया गया है वह राष्ट्रीय जीवन को वरी तरह से ग्रसित किए हुए है। इसलिए इस रोग को खत्म करने में इस सदन के दोनों तरफ के सदस्यों ने समर्थन किया इसमें कोई शक नहीं है। जो शंका है वह यह है कि विधेयक पास हो जाने के वाद भी व्या सरकार श्रष्टाचार के सही मकाम पर हाथ डाल सकेगी ? यही संका इसमें है। हम चाहते हैं कि इस शका का निर्मलन किया जाए। भ्रष्टाचार के मुल मुकाम है निजी संपत्ति । चोरी वहीं होती है जहां चोरी करने के बाद बचने की गंजाइस हो। भ्रष्टाचार वहां होत। है जहां बचने की गंजाइण हो । जहां चोरी या भ्रष्टाचार करने के बाद बचने की गंजाइश नहीं होती है वहां भ्रव्टाचार अपने आप कम हो जाता है ग्रीर खत्म हो जाता है। जैसे चीन में या रूस में या बलगेरिया में या रूमानिया में निजी संपत्ति नहीं है। तो निजी संपत्ति अपराध करने के लिए, ग्राधिक ग्रपराध करने के लिए प्रेरित करती है। यह निजी संपत्ति किसी सीमा तक हम रख सकते हैं। इसलिए ग्रपराध करते हैं श्रौर बचते हैं।

दूसरा कारण हम लोगों के चलते हैं। हम भ्वीकार करते हैं कि हमारी जाति के जो **लोग** राजनीति करते हैं इसके चलते भ्रष्टाचार बहत है। हम चनाव में खाँची करते हैं 5 लाख या 10 लाख बा 20 लाख तो वह कहां से लाएंगे। वह हम व्यापारियों से लेते हैं, ग्रफसरों से लेते हैं, उनके आगे हाथ फैलाते हैं तो वे हमारी ताक के सामने ब्लैक मार्वेटिंग करेंगे, भ्रष्टाचार करेंगे और चोरवाज री को प्रोप्साहन सिलेगा। हमको कोल इंडिया लिमिटेड के एक अभिकानी ने कहा कि उसको जब एक मंत्री ने कहा कि 50 लाख रुपया चंदा दो तो हम भी चाहेंगे कि उसमें से 15 लाख श्पया हम भी वचा लें। हम सच्चाई से इस बात को कह रहे हैं, ग्राप सच्चाई से ग्रांख मंदना चाहते हैं तो भ्रष्टाचार कंसे मिटेगा ? ग्राप भ्रष्टाचार मिटाने के लिए बिल लाते हैं. धोनों वातें नहीं हो सकदी है। आप भाराचार मिटाने के लिए विशेषक लाते हैं और उसको सही मकाम पर हाः, डालने के लिए नहीं कहते हो ।

तीसरी वात यह हैकि सरकारी कर्मचारियों था प्राधिकारियों के जरिए चन्दा वसूलने को परिपाटी खस्म कोजिए। इनकमटैक्स के अफसरों से, सेल्स टैक्स के अफसरों से, कोल इंडिया लिमिटेड और पब्लिक संकटर के अफसरों में इन काम में आप मदद लेते हैं, उनसे हम लोग सहयोग करते हैं, जिसके हाथ में जहां मत्ता होती हैं उससें चंदा मांगते हैं। राज्य सरकार जिसके हाथ में है वह राज्य सरकार के अफ-सरों का इस्तेमाल करता है और केन्द्रीय सरकार के कर्मचरियों का केन्द्र वाले इस्तेमाल करते हैं तो हम आटाचार को बढावा देते हैं।

महोदया, मै एक कारण और बताना चाहताजो हे कि सबसे बड़ा कारण है।

इनकम टैक्स को व्यवस्था जो हमारे देश में है उसमें ऐसा स्लैब बना हुआ है कि भगवान भी धरती पर उत्तर आये ग्रीर कारखाने चलाये, उद्योग चलाये और

उसते जो आमदनी हो तो वह भी अपना रिकार्ड ग्रीर हिताब-किताब सही नहीं दे पायेगा। कौन होगा जो एक करोड़ रुपया मताफा कमायेगा झौर उसमें से 80-90 लाख रुपया इन्कमटैक्स में देगा। इस तरह ब्लैकमनी जनरेट होती है और ब्लैक मनी जनसेंट होती है तो दूसरे म्रब्टाचार की चेन शुरू होती है। ब्लैक मनो हमारे पास है तो हम पाखिटिक्स को खरोदेंगे और पालिटिक्स के जरिये दूसरे ठेके, परमटि, कोटे लेंगे । इससे ब्लेक मन जनरेट होगी। इस तरह से भष्टचार की एक चेन शुरु ही जगती है। इनकम टेक्स जिससे भारत सरकार को केवल दो फीसदी आमदना होती है उस दो फीसदी आमदनी के चलते देश में करीब 30 हजार करोड़ रुपया ब्लेव मनी की पैनलल इकोनोमी कायम हो गयी। 30 हजार से 40 हजार...

श्री सत्य प्रकाश मसालवीय :साठे साहब ने उपनी एक किताब में लिखा है ऐसा।

श्री राम ग्रवधेश सिंह : कुछ ठोस कदम सरकार को उठाने चाहिए जिससे सही मुकःम पर पहुंचा जा सके। मैं अभी बधाई देना चाहता हूं कांग्रेस सरकार को जो मेरे स्वभाव के प्रतिकूल है लेकिन मैं कांग्रेसी सरकार को बधाई देना चाहता हूं कि भ्रष्ट के मामले में उसने बहत ठोस कदम उठाया है।

अर्थो अधिवनी कुमार (बिहार) ः बिहार सरकार ने ?

श्वी राम अवधेश सिंह : हां, बिहार सरकार ने । उसने यह सावित किया है (व्यवधान) उस काम से राजीव सरकार की इज्जत बिहार में बढ़ी है। गांव-गांव में बढ़ी है इसमें कोई शक नहीं है। वहां भ्राष्टाचार था कि पूरी बिहार की अर्थ-व्यवस्था खराब हो रही थी। ह जी मस्तान नरेन्द्र...

उपसभापतिः नाम न लोजिए किसी का।

श्री राम अवधेश सिंह : उसको संस्पेंब कर दिया। इस काम के लिए बिहार के मुख्य मंत्रो श्री भागवत झा ग्राजाद ने जी किया उसके लिए उनको ग्रन्को-ग्रनेक बधाई । वह एक ध्रुवतार की तरह से छाम करने वाले हैं । (व्यवधान) ग्राने वाले मुख्य मंत्रो इतते भयप्रदेशन करेंगे । जब उनको वह जेल भेज देंगे तब राजाव सरक रको प्रशंता घर-घर बिहार में होगा। उन के चेहरे पर जो आइ उटा चार का दाग है बह काफो हद तक मिट जायेगा

ुकुत्रे माननोय सहस्य : बहुत अच्छा बोले।

उपसभापति ः ज्याद। बढ़ावा मतदीजिए नहीं तो गाड़ी कहीं और निकल ज.येगी ।

श्री क्राधिवनी कुमार ः यह जो विल मंत्री महोदय ल। ये हैं इसका मैं हार्दिक स्वागत करता हं परन्तु एक छोटा सा लकूना है जिसका उदाहरण में उपस्थित करूंगा । धारा 19 की चर्चामालवीय जी ने की जो अनुमति लेने की धारा है। अनुमति लोंनें के ज प्रश्न है इतना विकट है कई बार सरकार अपनें कर्मचारियों के जपर आरोप लगाने की अनमति देती ती नहीं और अगर देती है तो महीने, दो महीने 6 महीने कोई टाइम बाऊंड नहीं है कितने दिन में अनमति देनी है। इसी के कारण भ्रष्ट चार पनप रहा है। अप्टा चार हो रहा है, इक्वा ररी चली ग्रार वह इंडिक्ट हो गयी है पर कोई एक्शन नहीं होता । एक उदा हरण स्पष्ट है । टाटा नगर के रेलवे के कुछ पदाधिका री और टिस्को के कुछ अधिकारियों के ऊपर बिहार गवर्नमंट के आई० जी० विजि लेंस ने रिपोर्ट लिखी। ये 13 लोग हैं जिनके बारे में कहा गया है। इसके जलावा 8 या 9 रेलवे के थे ग्रौर जब रेलवे बोर्ड के पास मामला झाया तो उसके चेयरमैन ने उनके बारेमें कोई ग्रनमति नहीं दी ग्रीर कोई कारणभी नहीं दिया । आखिर, आई. जी. विजिलेंस ने लिखा हुआ। था कि वे फ्राप्ट हैं। उनमें से कई रिटायर हो गये हैं और जो रिटायर

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डी गये हैं उनको टाटा कम्पनो ने पांच हजार, सात हजार की नौकरों पर रख दिया है, बैसरे सरकमस्टेंशियल एविडेंस के नमने है। एक दूसरा उदाहरण में आपके स मने रखता चाहता हूं। मैंने इस संबंध में मंत्री बहोदन को पत्न भी लिखा था। एक नेशनला इज्ड बैंक के एकजोक्युटिव डा यरेक्टर हैं, मैं नाम नहीं लेन चाहत हूं, उन पर अब्द चार के आरोप हैं। यह ब त अखवारों 🖣 भी निकली है और इंक्व थरी भी हुई र गौर जहां तक मेरो जानक रो है, इंक्वा यरी 🖥 उनको भ्राख्ट पय गय । उनको भी **अनुम**ति नहीं मिली । रिजर्व बैंक, होम बिनिस्ट्रो और फाइनेंस मिनिस्ट्रो को अनुमति में इतना जमय लग जात है के इसमें काफी समय बर्बाद हो जाता है। उनको पत है कि मुझे जन है, इसलिये जितना बटोर सकते हैं उतना बटोर रहे 📱 । तोसरा उदाहरण में यह देन चहता हं कि बिहार के एक कलेक्टर हैं जिनके यहां जापां मारा गया था और यह बात अखब रों मैं भी छपी थी, उनके यहां 25 लेख की संपत्ति मिली थी । इस घटना को साल डों गना है, लेकिन आभी तक निस्त। र नहीं बाया है । कुछ चोजें ऐसी हैं उनके लिये समायबद्ध कार्यवाहा होनी चाहिये । जो करण्ट अधिकारी है उनके बारे में वाईट पेपर पब्लित होता च।हिये ग्रौर दूसरे सोशियल कांसियसनेस जगरत को जगनी चाहिये । मैंने कितने हो सरकारो अधि-करियों की शादी-विवाह में देखा है कि 10 लख, 5 लाख रुपये खर्च कर दियें जाते हैं वहां पर जो प्रजेंटस आते हैं उनको भी जाप देख सकते हैं। इन समारोहों में मंत्री भी जाते हैं। मैं एक उदाहरण देना चाहता हूं। मेरे एक परिचित थे, उनकी नड़की को जावी होनी थी। वर के लिये एक प्राइवेट कम्पनी का इंजोनियर आया जिसको ततखवाह 900 रु. थी ग्रीर दूसरा बिहार इरीगेशन विभाग में था जिसकी स्टाटिंग 400 रु. थीं। तो बढी दादी कहती है कि इरोगेशन वाले से शादी करो क्योंकि वहां पर ऊपर की ग्रामदनी है। यह जो वड़ी वूढ़ी के चुल्हें में भ्रष्टाचार चला गया है उसको हमें बदलना है। इस बिये सिर्फ लीपापोती से काम नहीं चलेगा,

ग्रापको एक सोशियल कांसेंस भी पैदा करनी

होगो। मैं पुतः छापसे छ ग्रह करूंगा कि जो उदाहरण मैने दिये हैं उनके बारे में आप जल्दा क यंव ही करेंगे। इतन कहकर मैं इस अघ्ट च र विराधो बिल का स्व गत करता हूं।

SHRI SUKOMAL SEN (West Bengal): Madam, my point is very simple. There is no question of opposing this Bill. This Bill is meant for prevention of corruption amongst the public servants. But the point is that I have moved a motion for referring it to the Select Committee. Madam, the reason is that the Government which has brought forward this Bill for passing in Parliament, it will not be effective regarding those against whom serious charges of corruption have been brought in the highest echelons of the Government. I feel that by passing this Bill only some small fries at the lowest level can be caught but the corruption as such cannot be fought by this Bill. Madam, I propose that this Bill be referred to the Joint Select Committee. I have

THE DEPUTY CHAIRMAN; That is all right. Please sit down: It will not go on record. Your speeett will not go on record. Your amendment has been voted and negatived. I thought you were going to make some other point.

श्री सन्तोष बागडोदिया (राजस्थान): महोदया मैं सिर्फ एक वाउ कहना चाहता हं। मैं श्री राम ग्रवधेश सिंह जी को बहुत धन्यवाद देना चाहता हूं कि उन्होंने मन से बहुत ग्रच्छी वात भी कही है। दूसरी बान मैं यह कहना चाहता हूं कि बेस्ट बंगाल के चीफ मिनिस्टर के एक एक्स-पी. ए. ने बहुत बड़ा घपला किया है। वह ट्रेजरी से रिसीट ले गया है। उसके लिये भी मंत्री महोदय को कुछ करना चाहिये।

THE DEPUTY CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted. tNot

recorded.